Committee on Private Members' Bills and Resolutions presented to the House on the 16th December, 1964."

The motion was adopted.

Mr. Deputy-Speaker: Bills to be introduced.

Shri Yashpal Singh is not here.

Shri Abdul Ghani Goni—not here. Shri Gopal Datt Mengi.

14.30-1/2 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Insertion of new sections 298-A etc.)

Shri Gopal Datt Mengi (Nominated —Jammu and Kashmir): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Gopal Datt Mengi: I introduce the Bill.

14.30-3/4 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Articles 1, 2, 3, 4 etc.)

श्री प्रकाशवीर शास्त्री (बिजनौर) : मैं प्रस्ताव करता हूं कि भारत के संविधान म आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाए ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री प्रकाशवीर शास्त्री : मैं विधेयक को पेश करता हूं ।

14.31 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—*contd.*

(Amendment of section 7) by Shri D. C. Sharma.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri D. C. Sharma on the 4th December, 1964:

"That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration."

The time taken is 12 minutes and therefore one hour and forty-eight minutes remain.

Shri D. C. Sharma: (Gurdaspur): On that day I took only two minutes. After that the question of quorum was raised and the House had to adjourn.

Mr. Deputy-Speaker: Is it two or twelve minutes?

Shri D. C. Sharma: Two. Therefore one hour and fifty-eight minutes are left. I think a large number of Members want to speak in favour of this Bill, and also perhaps oppose the Bill.

Mr. Deputy-Speaker: Yes, he had taken only two minutes. He may now proceed with his speech.

Shri D. C. Sharma: Sir, I want to submit very respectfully that this Bill has not been brought forward by me

---

*Published in Gazette of India—Extraordinary, Part II, section 2, dated 18-12-64.

[Shri D. C. Sharma]

because I have been actuated by any spite or malice or animus against any princely ruler. Some of them adorn the benches of this House on both sides and, I think, are very worthy persons. Some of them I call as my friends, and I have no end of regard for them. They make their contribution to the proceedings of this House in a very dignified way sometimes....

Shri Nambiar (Tiruchirapalli): Always.

Shri D. C. Sharma: .... and they are very good citizens of India. So it should not be understood that I am moving this Bill in order to take away the privileges from somebody which is his due.

I only wish to submit that we entered into a covenant with them when the Constitution was promulgated, and when the peaceful integration of Indian States took place we gave them what are called privy purses. Now, these privy purses are a kind of special privilege. They retain all their titles, all their dignities and all their ceremonial even now, which they enjoyed when they were ruling princes. At the same time, the privy purse given to them is tax-free. Of course, this may not be an exception in their case: there are other functionaries also in this Government who enjoy tax-free salaries and other things.

Then, they also enjoy immunity from the due process of law in civil and criminal proceedings. There was a time when one thousand applications to sue them were pending in the Home Ministry, and the Government granted consent in some cases.

But, on the whole, they enjoy privileges which are unheard of in any democratic country. These privileges are comparable to the privileges which are enjoyed by the peers in the United Kingdom. They get, what is called, royal bounty. These privy purses are not in the nature of a pension, or in the nature of an ex-gratia payment, or in the nature of a monthly allowance or an annual allowance, but they are in the nature of a bounty granted by the Government of India, by the sovereign body.

You will remember that there was a piquant fight in the United Kingdom about the relinquishing of the privileges of the peers. There was one peer who was described by some privileges of the peers. There was he said, "why should I be described as reluctant peer, I am a persistent commoner". He gave up his hereditary title and became a commoner. Sir Alec Douglas-Home who is now the Leader of the Opposition in the House of Commons and who was previously the Prime Minister of the United Kingdom gave up his title and became a commoner, and he fought the elections to the House of Commons. In the same way Lord Hailsham, now known as Quintin Hogg, who was Minister of Science in the Conservative Government, gave up his peerage in order to become a commoner and in order to make himself eligible for election to the House of Commons.

I believe that these gentlemen here in India are at par with those peers. And I think that while they enjoy all those privileges, they should not have the privilege of fighting the elections to the State Assemblies or to Parliament.

Some persons think that as a Congressman I feel afraid of them. Some persons think that the party which they represent is going to acquire power in two States of India in the year 1967. Some persons say that we, the Congressmen, are in a way being driven into this course of action because we are scared of them. It is nothing like that. It is not the Bill which has been produced as a result of any panic—the Bill which I am presenting to this House—or as a result of any kind of scare, mental, psychological or physical. It is nothing of the kind. We have been facing

all kinds of scares all these years; we shall face them also. But I feel that in a country where we have a republican form of government, in a country whose policy is to achieve a socialistic pattern of society, in a country which has declared so many offices as offices of profit and debarred persons holding such offices from fighting elections, the fact that these princes should enjoy privy purses is a legal and constitutional anachronism. Therefore, I believe that they should be done away with as early as possible.

Shri Brij Raj Singh (Bareilly): They should be killed or what?

Shri D. C. Sharma: I do not want anybody to be killed. I said that these privileges should be done away with. I do not want to kill anybody. If I think of killing anybody he will kill me first before I kill him. Therefore, I do not think of that even in self-defence.

I was submitting very respectfully that there are many offices of profit and there is a Committee of this House which is having this under review constantly. The Vice-Chancellor of a university is thought to be a person who is having an office of profit. Government contractors are thought to be persons who derive profit from their transactions with the Government. There are so many other persons who have been debarred. Therefore, if we debar these persons from fighting elections to the Lok Sabha or to the State Assemblies we are not doing something which is exceptional; we are only extending the ban to them which already exists in the case of so many categories of persons. Therefore, I feel that it is in the fitness of things that these persons, these princes who are the beneficiaries of State bounties should not be allowed as commoners or as ordinary citizens to fight elections to the Lok Sabha or to the State Assemblies.

There is another point. I remember having read a statement which was made by a person connected with one of the princely houses in India. I am sorry I have not been able to lay my hands on that statement. It was reproduced in the papers of India. It was said that these privy purses are given by the Congress Government to the princes as a form of bribery. That is what was said by a persons who happened to be connected with one of the princely houses in India.

An Hon. Member: Who was that person?

Shri D. C. Sharma: I do not want to mention names. Now, if that is the attitude of the recipients of these privy purses, that the Congress Government is trying to bribe them into silence or is trying to make them forget their duties by means of these privy purses, I think the sooner they are done away with—by "they" I mean the privy purses and not the persons—the better it is.

Another point that I want to make is, that it would be thought that we have been having his question before us for a very long time. This question was discussed in the Rajya Sabha that the privy purses should be stopped. It was discussed, I think, at one of the meetings of the Indian National Congress also, that we should do away with the privy purses. My feeling is that these maharajahs and rajahs and other persons should conform to the general pattern of citizenship in India. They should cease to be subjects of controversy either at the hands of the Congressmen or at the hands of the Communist Party or some other party. They should be able to function as normal citizens of India. I believe that, that can be achieved only if the privy purses are withdrawn from them.

Now, Sir, you may say that the total amount of money paid by way of privy purses is only Rs. 5 crores a year as against a budget of Rs. 2000 crores and that the amount is very small. It will also be said that there are certain princes who get only a privy purse of Rs. 5000 a year. But it is said, for instance, that Hyderabad

[Shri D. C. Sharma]

gets about Rs. 50 lakhs a year, Baroda gets Rs. 26,50,000 a year......

Shri Karni Singhji (Bikaner): No more.

Dr. M. S. Aney (Nagpur): You are dealing with obsolete information.

Shri D. C. Sharma: Mysore gets Rs. 26,00,000, Gwalior gets Rs. 25 lakhs, Patiala gets Rs. 17 lakhs, Bikaner gets Rs. 17 lakhs, Jodhpur gets Rs. 17,50,000, Indore gets Rs. 15 lakhs and Bhopal gets Rs. 11 lakhs.

Shri Narendra Singh Mahida (Anand): You are quoting old figures.

Shri D. C. Sharma: I know that some of these have been downgraded on account of certain reasons into which I do not want to go. I am also aware of the fact....

An hon. Member: Why don't you start from Maharana Pratap's time?

Shri D. C. Sharma: I know that some of these worthy persons, the rulers of some of these ex-princely States, gave away ten per cent or more of their privy purses when the national emergency arose.

Shri Narendra Singh Mahida: I had surrendered my full pension in 1947, I get not even one paisa now.

Shri D. C. Sharma: The hon. Member is the Maharajah of which place?

Shri Narendra Singh Mahida: I am the Maharajah of Bharat that is India.

Shri D. C. Sharma: Then I am also a Maharaja.

An hon. Member: Maharajah without a privy purse.

Mr. Deputy-Speaker: Order, order. We are not concerned with that. We are concerned with the Bill before us.

Shri D. C. Sharma: Sir, I was submitting, very respectfully, that they showed a great deal of patriotism when the national emergency was declared and some of them parted with a part of their privy purses so that our defence preparedness should be there. Now, I think, all these are, so to say, partial attempts at assimilation with the general mass of the people, these are fragmentary efforts in order to become part of the general electorate in India. These are small things which enable them to identify themselves slightly with the population of India. My only desire is that they should identify themselves fully and wholly and unhesitatingly with the population of India. They should stand on the same level as my hon. friend over there who interrupted me stands there or as I stand here. I am making an appeal to them in the name of democracy that they should try to give up these privy purses. Some persons have given up their peerages in the United Kingdom. Sir Alec Douglas Home, Lord Hailsham and others have given up their peerage so that they could identify themselves with the people of their country. In the case of our princes also, I know their desire is to do so. I know that they want to be one with the people. They are one with the people in their desire for democracy, socialism and all those values for which India stands. I think their path will become easy, their path will become clear and free from any obstruction if they give up the privy purses and then try to become one with the rest of the population of India. With these words, I move this Bill for consideration.

Mr. Deputy-Speaker: The motion has already been placed before the House earlier. I would request hon. Members not to take more than five minutes.

Shri Nambiar: I am very glad that the hon. Member, Shri D. C. Sharma has given us a very good opportunity to put an end to the privy purse of the ex-rulers. I have got many of my friends here on both sides of the House who are ex-rulers, who or their family members may be the recipients of privy purse. With all respect to them and taking their permission, let us come out with our opinion that privy purse is a system which corrupts the political life.

Mr. Deputy-Speaker: We are concerned only with the amendment of the Representation of the People Act; not with the abolition of privy purse as such.

Shri Karni Singhji: I think the word "princes" is enough for him to say something.

Mr. Deputy-Speaker: Now, Shri Yashpal Singh.

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, जो बिल श्री डी० सी० शर्मा ने पेश किया है, मुझे अफसोस है कि मैं उनको उसके लिये मुबारकबाद नहीं दे सकता। इसलिये कि प्रिवी पर्स जिस तरह से राजाओं को मिलती हैं उसी तरीके से हर एक को कुछ न कुछ मिलता है। पार्लियामेंट के मेम्बरों को भी वेतन मिलता है, वजीरों को भी सैलरी मिलती है। किस किस को आप रोकेंगे। दूसरी बात यह है कि हम कांस्टिट्यूशन में वादा कर चुके हैं कि फेअर फील्ड एंड नो फेवर, जब हम कह चुके हैं कि हम सबको ईक्वल अपार्चुनटी देंगे, तब मेरी समझ में नहीं आता कि राजाओं ने क्या कसूर किया है कि उनको प्रिवी पर्स न मिले। उन्होंने कोई यह प्रिवी पर्स मांग कर नहीं ली है। उनके बुजुर्गों ने खून के दरिया में तैर कर उन रियासतों को हासिल किया था। यह उन का सब से बड़ा रिनन्सिएशन था, उनकी सब से बड़ी सैक्रीफाइस थी कि सरदार पटेल की एक आवाज के ऊपर, मुल्क के लिये त्याग कर के, उन्होंने अरबों और खरबों की सम्पत्ति पर लात मार दिया और एक दिन में उससे अलग हो गये।

14·54 hrs.

[SHRI KHADILKAR *in the Chair*]

बजाय इसके कि उनको उनके त्याग के लिए कुछ क्रैडिट दिया जाये, बजाय इस के कि उनकी तारीफ की जाये, उनको मुबारकबाद दी जाये, उनसे उन की प्रिवी पर्स छीनी जा रही है। मेरी समझ में नहीं आता कि इस बिल का मतलब क्या है। अगर प्रस्तावक महोदय का कहना सच है कि फिर यह हर एक के ऊपर लागू होना चाहिये। पार्लियामेंट के मेम्बरों को, असेम्बली के मेम्बरों को, विधान सभा और विधान परिषद् के मेम्बरों को टी० ए० और भत्ता सब कुछ मिलता है। क्यों न उनको रोक दिया जाना चाहिए कि वह इलेक्शन न लड़ें, पार्टी पालिटिक्स में न पड़ें, किसी राजनीति में न कूदें। मेरी समझ में नहीं आता कि आज ही क्यों इस बिल की जरूरत पड़ी है।

मैं जानता हूं कि आल इंडिया रेडियो से 11 साल तक यह कोशिश की गई कि मार्शल एलिमेंट को कुचल कर रक्खा जाये, लेकिन वे आज भी चित्तौड़ के गीत गाते हैं, आज वह राजस्थान की दुहाई देते हैं, भारतवर्ष की दुहाई देते हैं। मैं पूछना चाहता हूं कि आज ही क्यों इस बिल की जरूरत पड़ी है। क्या यह लोग यहां पर राज्य करेंगे जिनको यह भी अभी तक पता नहीं कि राइफल दायें कन्धे पर रक्खी जाती है या बायें कन्धे पर रखी जाती है। जिन लोगों ने हुकूमत की है, जिन लोगों ने अत्याचार और अपमान का मुकाबला किया है, उनको मिटाने के लिये आज इस बिल की जरूरत पड़ी है। मैं कहना चाहता हूं कि इस बिल की बिल्कुल आवश्यकता नहीं है। अभी चार दिन पहले राज्य सभा में जवाब देते हुए माननीय मिनिस्टर ने कहा कि एक साल के अन्दर 37 बच्चे इल्लिसिट रिलेशन्स के पाये गये हैं जो कि दुराचार और व्यभिचार के बच्चे हैं। यह बात इस पार्लियामेंट में कही गई है कि एक सीजन के अन्दर 37 आदमी सर्दी से अकड़ कर मर गये। यह सरकार उनको चटाइयां और बोरियां नहीं दे सकती है। यह लोग राज्य करेंगे क्या। यहां पर हमारे माननीय महाराज गंगा सिंह ने राज्य किया था और 26 साल तक उनके राज्य में एक भी चोरी नहीं हुई, उनके राज्य में एक दफे भी डाका नहीं पड़ा। यह इतिहास इस बात का साक्षी है, आप इतिहास उठा कर देख लीजिये। 26 सालों के अन्दर एक वाकया ऐसा हुआ था कि एक गरीब जलाहे की धर्मपत्नी को गुंडे उठा कर ले गये थे। महाराज

[श्री यशपाल सिंह]

ने आई० जी० पुलिस को बुला कर, जो कि एक अंग्रेज था, कहा था कि अगर 24 चौबीस घंटों के अन्दर जुलाही वापस न आई तो मैं तुम्हारी मेम साहब का हाथ जुलाहे के हाथ में पकड़वा दूंगा। रेगिस्तान छाने गये, पहाड़ छाने गये और 18 घंटों के अन्दर वह जुलाही वापस आ गई। दिल्ली के अन्दर यह हालत है कि 20 लड़कियां भगाई जायें, किडनैपिंग के केस हों, और उनका पता न चले। आज कोशिश हो रही है कि जिन मार्शल रेसेज ने जी-जान से देश को सपोर्ट किया, इस देश को अपने खून से सींचा है, पेड़ों की छालें चबा कर इस देश की रक्षा की है, जिनकी सैक्रिफाइस से एक-एक इंच इस देश का हरियाला है, अगर आज उनके इतिहास को भारत के इतिहास से निकाल दिया जाये तो यहां पर सिर्फ चन्द लुटरों और डाकुओं के किस्से बाकी रह जाते हैं। जब देश पर संकट आया तो उन्होंने सब से पहले अपनी अरबों और खरबों की सम्पत्ति को लात मार कर देश की रक्षा के लिए त्याग कर के एक आदर्श कायम किया।

मैं श्री शर्मा से विनम्र प्रार्थना करता हूं कि वे इस बिल को फौरन वापस लें। आज इस बिल की आवश्यकता नहीं है। जो लोग देश की रक्षा कर सकते हैं उनको देश की रक्षा का भार सौंपा जाये और उनको मौका दिया जाये कि वे यहां पर आवें।

एक माननीय सदस्य : आप राजनीतिज्ञों के खिलाफ हैं।

श्री यशपाल सिंह : हां, मैं राजनीतिज्ञों के खिलाफ हूं, मैं एक्सप्लायटेशन के खिलाफ हूं, गरीबों का हक मारने के खिलाफ हूं, लेकिन राजाओं का आदर्श तो यह था कि जब तक उन की रियासत का हर एक आदमी भोजन नहीं कर लेता था तब तक वह खाना नहीं खाते थे। उन्होंने यह आदर्श यहां पर कायम किया।

खराबी और बुराई हर जगह होती है। हर एक देश में, हर एक जाति में कोई न कोई कमजोरी होती है। हो सकता है कि उन में से दो-चार आदमी शराबी हो गये हों, क्या हम में से ऐसे आदमी नहीं हैं? हैं। लेकिन एक आदमी की खता से, एक आदमी के शराबी होने से, क्या आप सारी कौम को बदनाम करेंगे। मैं इसे अच्छा नहीं समझता हूं। मैं विनम्र शब्दों में कहना चाहता हूं कि इस बिल में कोई सिर पैर नहीं है। यह बिल सिर्फ इस भावना से रक्खा गया है कि एक वर्ग को खास तौर से कुचल दिया जावे, एक जाति को खास तौर से कुचल दिया जाये, जो कि आज भी देश की रक्षा कर सकती है। आज यहां पर हमारे महाराजा कर्नी सिंह बैठ हुए हैं। सारे देश में उन की बेटी शूटिंग में फर्स्ट आई है। अगर उन का इम्तहान लेना है तो शेर के शिकार में लें, लद्दाख की चोटियों पर लें। अगर वह किसी से भी सेकेन्ड आयें, तो आप कहें।

मुझे याद है कि यहीं पर, इस पार्लियामेंट के अन्दर उस रोज माननीय श्री टी० टी० कृष्णमाचारी ने कहा था कि हमारा 900 करोड़ रुपया पाकिस्तान पर चाहिये। पाकिस्तान मकरूज है भारत के 9 अरब रु० का। इतना रुपया भारत का पाकिस्तान पर वाजिब है। लेकिन पाकिस्तान दे नहीं रहा है और भारत सरकार चिट्ठियां लिख रही है। भारत सरकार उसे ले नहीं सकती। यह 900 करोड़ रुपये हम एक हफ्ते में वापस ला कर दिखला सकते हैं, हम को एक हफ्ते की आजादी दे दी जाये। जोधपुर के राजपूतों को, जयपुर के राजपूतों को एक हफ्ते

की आज़ादी दे दी जाये, वह एक हफ्ते के अन्दर पाकिस्तान से 900 करोड़ रुपया वापस ला कर दिखला देंगे। जिन लोगों ने इस देश की रक्षा की है, जिन्होंने खून दे कर इस देश का पालन किया है, उन्हें मौका दिया जाये, वे देश की रक्षा करेंगे और जो शोषण कर रहे हैं, गरीबों को मिटा रहे हैं उन को मौका न दिया जाये। इन शब्दों के साथ मैं इस बिल का विरोध करता हूं।

Shri M. L. Jadhav (Malegaon): Mr. Chairman, I rise to oppose the Bill that is before the House. I feel this Bill has been brought before the House on the assumption that some royal bounty is being given by the President. I fail to understand how, when kingship is not known to India when India is a federal republic, ruled by democracy, the royal bounty can be there. When these princes were the rulers, they had their own status. When India became independent, of their own accord they merged their States with the Indian Union.

You must remember Sardar Patel who played an important role. He tried to have the confidence of the former rulers and played an important part in the integration of India and having India as one independent Indian Union. In that light I feel that the privy purses that are being given are a part of the consideration for merging their States. By merging their States they are having some money by way of privy purses and are having some concessions and some honours because they were former rulers of certain Indian States.

15 hrs.

Shri Yashpal Singh has referred to the meritorious deeds of their predecessors or their ancestors. I feel that these States were there because their ancestors played such an important part at one time or the other. Now if, after the merger we are going to deprive them of the right to contest an election it is against the Constitution. Under the Constitution any voter can be a candidate and a voter is one who is an adult, male or female. In the light of that I cannot understand why a certain person, because he is a former ruler or prince and is getting some privy purse, should be deprived of his right to be a candidate or to contest elections.

Such a Bill is against the provisions of our Constitution and is against our ideology. In India all men have equal opportunities. They have an equal chance of contesting and winning the confidence of the people. No ruler comes to this House because he is a ruler. He comes here as an individual who represents nine lakhs of people and because the voters choose him as the man of their confidence. Therefore he comes here as a representative of the people.

Therefore I feel that the Bill that is before the House is against the Constitution and the fundamental rights. I, therefore, oppose the Bill that is before the House.

Shri Man Sinh P. Patel (Mehsana): Mr. Chairman, Sir, I am not in a position to support my hon. friend's Bill even though I would like to say that the principle that he wants to enunciate through this Bill, not through the objects, is not very bad. He has tried to give a parallel example of the House of Commons in the United Kingdom where a particular type of bounty being given is like the privy purses being given in the Indian Union.

Looking to the past history, the type of dominion status that was being suggested by the Cripps Mission, how did the ruling class as a whole did initiate themselves in the same spirit of the Indian Union at that time? As my hon. friend, Shri Yashpal Singh, tried to explain, it is not a question of a particular community or caste, but it is a question of particular class of persons who held their own sovereign states in a particular way. Some of the princely States had better democratic and social institutions

[Shri Man Sinh P. Patel]

in their States and popular regimes also for which we can be proud. Due to the thinking going on at that time, in a nice way the present sovereign republic was brought about.

But, at the same time, sometimes we do find from our hon. Communist friends that there are special advantages to certain classes of people even in the present system of franchise. Some hon. Members may feel that because a privy purse is allowed to the princes when they come before the electorate there may be special advantages attached to them either of finance or of their previous goodwill. But then there are so many special advantages to the industrialists in this country who have got enormous funds with them to spend. Not only that, the Government has made special legislation that companies can spend money by giving it either to the political parties directly or indirectly or to the candidates of their choice through political parties. If we look from this angle, the advantages there are much more than to rulers getting privy purses in the country as a whole.

What does section 7 say? According to section 7, the disqualification attached should not be to particular section of the people but it should be as a whole. We have accepted that there should be universal suffrage, that is, when the age becomes 21 years. Any voter is eligible for contesting elections subjects to the disqualifications mentioned up to (f). Now my hon. friend wants to add to it. That applies to a section of the people, that is, to those who are entitled to privy purses.

My hon. friend also said that there is a custom in U.K. that if the peerage is renounced by him the person is eligible to be elected. That may be the custom for the House of Commons or House of Lords. He says that if a ruler decides to renunciate the privy purse, he will be entitled to be elected because he will not come under the amended section. Then, what about the industrialists and those persons, who the Finance Minister said are about 700 and 800, and whose income is more than a million rupees? I think, this principle applies there also. Therefore, simply because some income through privy purse has been made income-tax free, it should not be a disqualification.

These purses cannot be called as bribery—some very harsh language was used by my hon. friend. It was a consideration. They enjoyed a sovereign status under the Constitution of 1935. Whatever might have been given to them was a consideration for the maintenance of these citizens, who are now equal citizens and who desired to renounce that particular status, even though they had a particular standard of living and a particular stature for themselves for a longer period. It is not a hereditary privy purse. It has already been pruned in two or three cases specially in my own State. My hon. friend, Shri Gaikwad who is a Member of this House, gets hardly Rs. 10 lakhs or Rs. 10½ lakhs even though his father used to get Rs. 26 lakhs. These privy purses attached to a particular class prevalent before independence are going to be wiped out after a number of years. So, I do not agree with the objects and reasons underlying this Bill. Therefore, I oppose the Bill.

Shri N. Dandeker (Gonda): Mr. Chairman, Sir, when I saw this Bill, I read it with considerable anxiety because, I think, what is at stake here is not just a matter of somebody's right to be elected to Parliament or somebody's right to contest an election. I feel, what is at stake here is good conscience and the honour of this country. I shall presently develop that point.

I take part in this debate with a sence of anxiety, not as belonging to

a particular party but as a citizen of this country and also as one who had some part during those two years 1947 to 1949, in what we then called from our side of the table, the liquidation of the Indian States.

I am glad, in a way, that Mr. Sharma, in moving this Bill was, on the whole, very moderate in the language he used and I propose to follow in his footsteps. And so if I, on this occasion, use any intemperate words or phrases, believe me, it would be unwittingly so, not because I desire to score a point.

The first thing to note about this Bill is that what trying to do is to deprive something like 500 citizens of this country—only that figure—of the right attaching to the citizenship of this country. It is a very serious proposition that the mover is puttting forward namely that some 500 or 600 gentlemen,—some of them may be ladies also—who are in receipt of privy purses are, for that reason alone, to be deprived of the right of citizenship in terms of the right to stand for an elective office, the highest elective office, namely, the membership of the Lok Sabha or of the Upper House. I am quite clear in my mind—I do not wish to develop that argument particularly,—that this would be utterly unconstitutional even in technical terms. That is to say, I have no doubt that if this thing was technically examined, it will be found unconstitutional as offending the fundamental rights of the citizens of this country.

In saying that, I am aware of the fact that certain categories of persons have, under Section 7 of the Representation of People Act, been specifically excluded from the right to stand for elections to Parliament. If one reads those clauses, the six clauses that there are, and only six, they are concerned with depriving certain categories of citizens of the right to be elected to this House on grounds of public interest. Criminals are excluded; persons who have been guilty of corrupt practices are excluded; people who are having contracts with Government are to be excluded; people who are directors of companies in which Government have an overriding interest are to be excluded; people holding offices of profit under Government have to be excluded; and other persons of that kind. Now, those are perfectly understandable reasons why in the public interest it is necessary,— if we are to keep our politics clean and if the working of this House is to remain clean,—that certain categories of persons ought to be excluded from their otherwise fundamental right as a citizen to be elected to this House. So, I ask: What public interest will be served by excluding these 600 or 500 ex-Rulers or whatever their number may be, from this fundamental right? I cannot think of a single public interest. I take the mover's assurance that he is not prompted to move this Bill by the fear that the Congress Party may loose elections and that he is not frightened, or activated politically in moving this Bill by the possibility, that the Swatantra Party may win majorities in some States, a Party which has a few rulers—Congress Party has many more,—that he is not concerned with political issues. He said that he did not care whether it was Rajasthan or maybe Orissa, or whatever State it is, that goes over to a majority Swatantra Party rule. I am delighted to hear that. But if there is no public interest of any kind to be served by this, and if there is no private interest of any kind served by this,—I accept his assurance that the private interests in the Congress Party will not be subserved, or, at any rate, even they may be subserved, that it is not the intention of this particular measure—then I fail to see what public interest whatsoever is going to be served by excluding these worthy people, as he called them, from the fundamental right of citizenship.

Now, I would like to go to the next point. As I said, what is at

[Shri Dandeker]

stake is the good conscience and honour of this country in a matter of this kind. As I said, I was associated with the processes, during a part of the two years 1947 to 1949 concerned with the mergers of the Indian States sometimes into particular existing provinces,—such as, Orissa or Bombay, or whatever it may be, or their mergers into the newly formed Unions of Indian States. It all came about as a direct consequence of the Indian Independence Act whereby, as a result of section 7 of that Act, the Rulers technically became completely independent and we as well as they were freed entirely of any obligations towards each other. That was followed by what is known as the Stand-still Agreements, that is to say, for a certain period of time, the *status quo ante* in the matter of trade and communications and posts and telegraphs was continued. That, in turn, was followed by what is known as the Instrument of Accession whereby the Rulers of Indian States acceded to the then Dominion of India and finally the process was followed through by the Instruments of Merger. I was an active participant at the later stages of this process and, beleive me, those were anxious days. They were anxious days for us not merely as regards the integrity and the unity of the country within India, but they were also anxious days for us as regards the integrity and the defence of this country *vis-a-vis* Pakistan. Those were anxious days not merely for the people of "Indian" India, so to speak, but also for the people of the Indian States and they were also anxious days for the Rulers of the Indian States. When the massive current of Indian independence was flowing strong, it was for the rulers and their people to consider which way they were going to lean on this enormous trend of history. The wishes of the people of Indian States were quite clear. They wanted to be with us; they were part of us and one of us. The burden fell very heavily therefore, on the then Rulers of the States to take a decision—it was an historical decision—without which this country would have been in bits and pieces. And I would say this that there was persuasion, there was argument, there were discussions, naturally all kinds of processes were involved in a situation of that kind. And I must also say this that while the major credit certainly goes to the then Chief of mine, Sardar Patel, much of the credit also goes to the rulers of the States. Let us not minimise what they did. I would be the last person, having been associated with that historic process, to be willing to say that they did nothing at all, that they could have been thrown out, that we could have taken them over by force and all that sort of talk. These may be the sort of things that people here can say now in the year 1964; but they dared not say so in the years 1947, 1948 and 1949. Those times were critical. The country could well have been disintegrated. Certainly, there were chances of disintegration in various spots. But with the great statesmanship of Sardar Patel, as the leader of this movement for integration of the country, and with these rulers playing the game, seeing the current of history, they accepted the historical forces. And so they agreed and gave up their ruling powers which were considerable.

Among the assurances given to them,—this, Sir, is my last point—was not merely the protection of their privileges,—these minor things, such as that they could fly a flag or put the red number plate on their cars and things of that kind,—but there were also two fundamental assurances. The first one was that they would get carefully negotiated amounts of privy purses,—these were not just dropped from the air and put into their laps;—I was one of those who were doing the calculations. And the other was that in all respects they could look forward to full citi-

zenship of this country with all the fundamental rights and privileges of citizenships and to participate in the great process of an independent country going forward to its great destiny.

In conclusion, Sir, I would submit again that it is a matter of good conscience and it is a matter of honour for this country that we ought not to allow any legislation of this type to go through.

Shri Ansar Harvani (Bisauli): Mr. Chairman, Sir, Mr. Dandeker has pointed out that he was actively associated with the mergers of the States as a member of the Indian Civil Service. I can assure him that there are a number of Members here who were also associated with the movements of merger of States which they launched to liberate those States from the feudal rule. There are a number of Members in this House who have been tortured, who have been lathi-charged and who have been prosecuted by the earstwhile rulers. If he knows about the merger of the States, there are many Members of this House who know much more about it.

It has often been pointed out that it was an act of great patriotism on the part of the Indian Princes that they agreed to the proposal of Sardar Vallabhbhai Patel to merge their States in India. We should not forget that it was not a great act of patriotism, but it was an act of compulsion. They knew that the people in their States were rising, and they were reading the sign of the time on the walls. We know very well what happened in the case of the Nizam of Hyderabad. His Exalted Highness the Nizam of Hyderabad agreed to merge his State with the greatest pleasure. We know it very well what happened in the case of the State of Jammu and Kashmir. His Highness the Maharaja of Jammu and Kashmir was reluctant in the beginning to merge his State in this counntry; it was only when he knew that the Pakistani hordes were going to overrun the State and his honour and his life were in danger that he agreed to merge that State. We know also what happened in the case of Travancore-Cochin. We know very well how a very senior politician today who was the Dewan there at that time was negotiating with Pakistan for the merger of Travancore and Cochin there. So, to represent these gallant gentry as a gentry of great patriots is to deceive the people.

At that time, the great Sardar had agreed to give them privy purses for this reason. He gave it to them as a matter of charity, because he knew that these drones and parasites of the society could not do anything. But after seventeen or eighteen years of freedom, a new generation should be born among them, who should work, and live and behave like the common people such as the Indian peasants, the Indian workers and the Indian middle class people. It is not for the deprivation of the Fundamental Rights of an ordinary citizen that this Bill has been proposed by my hon. friend Shri D. C. Sharma.

We know it very well that a number of Princes till today do not fly the national flag on their palaces, but they have got their own flags. We know very well that there is discrimination in the matter of the number plates on their cars. We know very well that many of them are keeping even a small private army in the guise of guards. So, these gentry, when they come to fight the elections, have got certain advantages. I do not want them to be deprived of their voting rights. If they want to be ordinary citizens, if they want to be common men, they are welcome to give up their privy purses and contest the elections as a humble citizen of India does. A friend of mine from the other side has pointed out that big businessmen who have money can also contest the elections. But he should know that any businessman who has got business connection with Government is not entitled to

[Shri Ansar Harwani]

fight the election because he is a beneficiary of Government money. The privy purse of these Princes comes from the State exchequer, and, therefore, they being beneficiaries from the Government money should not be allowed to contest the elections.

With these words, I support the Bill.

Shri Sham Lal Saraf (Jammu and Kashmir): This Bill which is before the House, to my mind, has several implications. It concerns the erstwhile Rulers of our Indian States. I too happen to belong to one of those States, and I have also worked against the rulers of my State. But there are certain things which we must not forget.

It has been said that our erstwhile Princes have been patriots. Excepting a few, I humbly differ and disagree there. While some of our erstwhile Princes have played a good part, some of them have played a very bad part so far as their conduct as patriots of India is concerned. History has to be kept in mind. History cannot be obliterated. We as Indians cannot forget what happened in 1947, 1948 and 1949. That was the time when the Britishers had very carefully and cautiously planned to balkanise India, and these Princes were going to be made the first tools. But I am very happy that the majority of the Princes did not fall into their trap. We must not forget that. I also know a lot of what happened in Indian States as a whole at that time, and I might say that if these very Princes at that time had not helped Sardar Vallabhbhai Patel, then I must say with a full sense of responsibility that perhaps he would not have been very much successful. I am glad, therefore, to say that majority of them have been patriots, and I do not agree when anything untoward is said about them. But there is certainly one thing which we have to remember. While we must uphold our agreements, and we must uphold our promises and all that has passed between the then Rulers and the then Government of India, at the same time, there are other things also which have to be kept in view.

I am again reminded of my own State of Jammu and Kashmir to which my hon. friend Shri Ansar Harvani has made a reference. A little vacillation on the part of the late Maharajah of Jammu and Kashmir has landed the whole country in very great trouble. No doubt, he did what he wanted and what everybody wanted. But if that vacillation had not been there in his mind, perhaps, we would not have seen this trouble about Kashmir for the last seventeen or eighteen years. If only he had acted a month earlier or two months earlier, things would have been different altogether.

Therefore, I may assure my hon. friends who may be erstwhile Rulers or their friends, that while on the one hand, we have respect for many of them, at the same time, we cannot forget the history of the bad part that some of them had played because that also is very fresh in the memory of the people. Therefore, to say that all is well or all is good is not correct.

My hon. friend Shri Yashpal Singh spoke of the valour of our erstwhile Rulers. No doubt, the Rulers of those days have made history. The Rajputs have made history. There is no doubt about it. But to bank upon that now will be great folly for him and for everybody else here.

Therefore, I would respectfully submit that at the moment we must uphold the agreements that have been entered into between the Government and the erstwhile Rulers at that time; for the very valuable services they had rendered to the country. We had agreed to give them some privy purses in lieu of surrendering their territories and I would submit that we must uphold those agreements.

The purpose of the Bill which has been brought forward by my respect-

ful elder Shri D. C. Sharma, with which I am cent per cent in agreement, is that everybody in the country must be an equal, from the political point of view or from the economic point of view or from the social point of view; I cannot say yet how far we have been able to come to that level for which we are striving. I would submit that the Princes or the recipients of these privy purses should themselves decide as to how to cut down their privy purses gradually in order to bring it to a level where nobody will grudge the amount. Some hon. Members have talked about businessmen and others. I can say that the claim made today by some of the recipients of privy purses is something to be examined in order to decide whether it is entertainable and tenable, and if so, to what extent. That needs to be thoroughly understood and remembered. I would respectfully submit to Government that as far as the contracts entered into with the Rulers who had entered into agreements with the Government are concerned, it should be left to their sweet will to decide how much they will give up and how much they will not; I would personally say that the amounts should not be disturbed at all during their lifetime. But as regards the amount to be given to those who follow after them, I would suggest that the amount should be gradually brought down in such a manner that in the not very distant future they will come on a par with the rest of the country.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): That is being done now.

Shri Sham Lal Saraf: I am glad to hear it. Even today, I know of certain cases where because of these privileges some of the princes or erstwhile Rulers are not utilising their property today for the benefit of the nation. I would say that apart from political and other considerations, because of the power which they have and because of the privilege which they enjoy, sometimes, certain antisicial acts are being performed . . .

Dr. M. S. Aney: That is political.

Shri Sham Lal Saraf: Therefore, I would submit that it is for the Government to see, and the ex-Rulers should also understand it, that they should give up the privileges themselves and come to an agreement with the Government so that the differences will not be so much as now and they will gradually come on a par with the rest of the citizens in the country.

श्री प्रकाशवीर शास्त्री (बिजनौर) : सभापति महोदय, मैं अपनी चर्चा को जम्मू काश्मीर राज्य के भूतपूर्व शासक महाराजा हरी सिंह की एक घटना से आरम्भ करता हूं। अभी हमारे मित्र ने जम्मू काश्मीर राज्य के भारत में देर से विलय की चर्चा की है। जहां तक जम्मू काश्मीर राज्य के देर से विलय के सवाल का सम्बन्ध है, इसका एक बड़ा कारण यह भी था कि रैडक्लिफ ने जो एवार्ड भारत की सीमाओं के सम्बन्ध में दिया था उस में इस बिल के प्रस्तावक श्री दीवान चन्द शर्मा की कांस्टिट्युएंसी की एक तहसील पठानकोट के बारे में 15 अगस्त 1947 को यह निर्णय नहीं हो पाया था कि वह पाकिस्तान में रहेगी या भारत में रहेगी। काश्मीर से भारत में आने के लिए कोई जगह नहीं थी, इसलिए महाराज काश्मीर को यह स.चना पड़ा।

दूसरी बात जिस से महाराजा काश्मीर देर से काश्मीर को भारत में मिला पाए, उसका एक बहुत बड़ा कारण यह था कि महाराजा काश्मीर की यह हार्दिक इच्छा थी कि जम्मू काश्मीर का प्रथम प्रधान मंत्री शेख अब्दुल्ला को न बनाया जाए जबकि भारत सरकार उनको प्रधान मंत्री बनाये जाने के लिए तुली थी।

जहां तक उनके व्यक्तिगत सम्बन्धों की बात का सम्बन्ध है, राउंड टेबल कान्फ्रेंस

[श्री प्रकाशवीर शास्त्री]

के इतिहास पर मैं आपको ले जाना चाहता हूं जब गांधी जी के नेतृत्व में एक शिष्ट मंडल यहां से लंदन गया था और अंग्रेजों ने गांधी जी के सामने अपने कार्ड खोल कर रखे कि मान लो कि हम हिन्दुस्तान को आजाद कर भी देते हैं तो इन साढ़े पांच सौ देशी रियासतों का क्या होगा? तब गांधी जी, सरोजिनी नायडू और मदन मोहन मालवीय इसका कोई उत्तर नहीं दे सके। तीनों ने मुड़ कर राजा हरीसिंह को जोकि देशी राजाओं के प्रतिनिधि थे, मुड़ कर देखा। आप राउंड टेबल कान्फ्रेंस की प्रोसीडिंग्ज़ उठा कर देखिये, उस समय उन्होंने एक दम बिना किसी हिचकिचाहट के कहा था कि अगर देशी रियासतों की वजह से भारत की स्वतंत्रता रुकी हुई है तो आप भारत को आजाद कर दीजिये मैं आपको सब राजाओं की ओर से कहता हूं कि रियासतों को हिन्दुस्तान में मिला देंगे। यह उस राजा हरिसिंह का इतिहास था। राजाओं के भारत के प्रति प्रेम का ही यह उदाहरण था कि जिस समय सरदार पटेल ने राजाओं से भारतवर्ष में मिलने के लिये कहा तो भारतवर्ष के जितने भी राजा थे एक एक करके सब ने अपने मुकुट उतार कर भारत माता के चरणों पर अर्पित कर दिये। अगर राजे महाराजे ऐसा न चाहते तो मैं आपसे कहना चाहता हूं कि ब्रिटिश पार्लियामेंट के जिस एक्ट के हिसाब से हिन्दुस्तान को स्वतन्त्रता मिली थी, उसी के मुताबिक देशी रियासतों को भी स्वतन्त्रता थी कि अगर वे चाहें तो स्वतन्त्र रह सकती हैं अथवा वह भारतवर्ष में मिलें या पाकिस्तान में। अगर देशी रियासतों में से कोई भी भारत संघ में न मिलना चाहता तो मैं बतलाना चाहता हूं कि आज एक काश्मीर नहीं, साढ़े पांच सौ काश्मीर हिन्दुस्तान में होते और आप उन समस्याओं का समाधान न कर सकते। यह उन राजाओं और महाराजाओं के देश-प्रेम और देश भक्ति का ही परिचय था कि उन्होंने बिना किसी हिचकिचाहट के अपने मुकुट उतार कर भारत माता के मन्दिर में चढ़ा दिये।

तीसरी बात जो मैं पूछना चाहता हूं इस बिल के प्रस्तावक महोदय से वह यह कि आज भी, इतनी अवधि समाप्त होने के बाद, जिस सरदार पटेल ने उन राजाओं का राज्य लिया और लेकर भारत संघ में मिला दिया, सारे के सारे राजा सरदार पटेल का नाम आते ही श्रद्धा से माथा क्यों झुका लेते हैं। और किसी के नाम पर वे श्रद्धा के साथ अपना माथा क्यों नहीं झुकाते? कारण कि व जानते हैं कि सरदार देश की अखंडता और देशी राज्यों के भविष्य की दृष्टि से उनको भारत में मिलाना चाहते थे। पर वह राजाओं को फकीर बना कर चौराहे पर नहीं खड़ा करना चाहते थे। सरदार राजाओं की परम्परा से परिचित थे और इसीलिये उन्होंने संविधान में यह धारा भी रखवाई कि धीरे धीरे उनका जेब खर्च घटता चला जायेगा। यह श्रय सरदार पटेल को ही प्राप्त था।

एक और बात मैं श्री शर्मा जी से कहना चाहता हूं। वैसे तो कोई भी राजा गुरदासपुर कांस्टिट्युएन्सी से चुनाव लड़ने नहीं जाने वाला है, लेकिन फिर भी जो उन्होंने यह कहा कि राजा लोग चुनाव में न खड़े हों तो क्या . . . . .

Shrimati Lakshmikanthamma (Khammam): On a point of order. Can an hon. Member attribute motive to another hon. Member for bringing forward a Bill?

Mr. Chairman: There is no point of order. It is only an argument.

श्री प्रकाशवीर शास्त्री : दूसरी बात जो मैं विशेष रूप से कहना चाहता हूं वह यह कि जो हमारे मित्र आज राजाओं और महाराजाओं को चुनाव में खड़े न होने देने के लिये इस प्रकार का विधेयक प्रस्तुत करते हैं, मैं चाहूंगा कि थोड़ी देर के लिये वे जरा आत्म निरीक्षण भी कर के देखें। सन् 1947 से पहले जिन राजाओं महाराजाओं को गालियां दी जाती थीं, प्रजा परिषद् के मंच से जिनके

खिलाफ भाषण किये जाते थे, आज क्या बात है कि जहां से भी वे चुनाव में खड़े होते हैं वहां से जीत कर आते हैं और दूसरे वहां से हार कर चले आते हैं । इसका अभिप्राय यह है कि आपकी पिछले 17 वर्षों की गतिविधियों ने आपके प्रति एक ऐसी ऐभावना पैदा कर दी है कि आप से हट कर फिर उनके प्रति लोगों में श्रद्धा पैदा हो गई है जिनको सन् 1947 से पहले गालियां दी जाती थीं । इसलिये आपको आत्म-निरीक्षण करना पड़ेगा । कौन नहीं जानता है कि जिन जोधपुर के राजा का पहले चुनाव के बाद देहावसान हुआ उन्होंने मेवाड़ का दौरा किया । वहां पर 36 सीटें थीं । जिन 32 कांस्टिटुएंसीज का उन्होंने दौरा किया उन पर उन्होंने विजय प्राप्त की । जिन चार जगहों पर वे नहीं जा सके केवल वही चार सीटें कांग्रेस पार्टी को मिलीं । इस प्रकार के लोकप्रिय व्यक्ति उन राजाओं के अन्दर हैं ।

सब से बड़ी बात यह है कि भारत के संविधान में जब राजा को, महाराजा को, गरीब अमीर को, मजदूर को, सब को एक समान भारतीय नागरिक का अधिकार दिया हुआ है और प्रत्येक भारतीय नागरिक लोक-सभा या विधान सभा के चुनावों में खड़ा हो सकता है, तो आप उसके मूलभूत अधिकार का हनन किस प्रकार कर सकते हैं । संविधान में दी हुई स्वतन्त्रता सब से बड़ी चीज है । इसमें तो आपको केवल इतना करना चाहिये कि आप देखें कि चुनावों में खड़े होने का अधिकार किनको नहीं देना चाहिये । आप कहें कि उन्हें चुनावों के अन्दर नहीं खड़ा होने दिया जायेगा जो कि जयप्रकाश नारायण जैसे व्यक्ति हैं और देश के खिलाफ बातें करते हैं, उन्हें चुनाव में खड़े नहीं होने दिया जायेगा उन व्यक्तियों को जो भारतीय संघ में रहते हैं और भारत के किसी टुकड़े को अलग करने की बात करते हैं, चुनाव में नहीं खड़ा होने दिया जायेगा और इस प्रकार के व्यक्तियों को, जिनकी चर्चा आज हो रही थी, जो भारत के रहस्यों को पाकिस्तान और चीन को पास करते हैं, चुनाव में नहीं खड़ा होने दिया जायेगा । उन व्यक्तियों को भी जो भारत और चीन के युद्ध को केवल सीमा विवाद कह कर हलका करते हैं । आज जो भी व्यक्ति माओ-त्से-तुंग की पूजा करते हैं, ऐसे व्यक्तियों का चुनावों में न खड़ा होने दिया जाना तो सब के मस्तिष्कों से उतर सकता है, लेकिन उस के स्थान पर कहा जाता है कि जिन लोगों ने देशभक्ति में आकर साढ़े पांच सौ रियासतों को भारत माता के चरणों पर निछावर कर दिया और अपना मुकुट उतार कर रख दिया तथा इस सम्बन्ध में कहीं चर्चा भी नहीं करना चाहते, उनको चुनाव में खड़े होने का अधिकार नहीं दिया जाना चाहिये । मुझे खुशी होती अगर श्री शर्मा ने इस प्रकार का विधेयक प्रस्तुत किया होता कि श्री जयप्रकाश नारायण जैसे व्यक्तियों को जो कि आक्साई चिन को पट्टे पर दे देना चाहते हैं, जो नागालैंड के लिये पादरी स्काट के पक्ष की बातें करते हैं, उनको न खड़े होने दिया जाये । आज अगर वह शेख अब्दुल्ला पर रोक लगाने की बात कहते तो शायद वह प्रस्ताव लोक-सभा स्वीकार कर लेती, लेकिन जिस प्रकार का प्रस्ताव श्री शर्मा लाये हैं मैं उसका विरोध करता हूं और चाहता हूं कि बुद्धिमता के नाते उसे वापिस ले लिया जाये ।

श्री अ० सि० सहगल (जंजगीर): सभापति महोदय, यह जो बिल मेरे मित्र श्री शर्मा लाये हैं उस पर मैं भी अपने कुछ विचार रखना चाहता हूं । हमारा जो राज्य है वह प्रजातन्त्र के आधार पर चलाया जा रहा है । कांस्टीट्यूशन के मुताबिक हम जो भी भारतवर्ष के नागरिक हैं उन को अधिकार है कि वे किसी भी चुनाव में खड़े हो सकते हैं । आज अगर वे चाहते हैं कि हम संविधान के अनुच्छेद 5 को बदल कर राजाओं और महाराजाओं को पार्लियामेंट और स्टेट लेजिस्लेचर का मेम्बर होने का अधिकार न दें तो मैं उन से एक सवाल करना चाहता हूं वह जो प्रोफेसर रह चुके हैं और बहुत से

[श्री अ० सिं० सहगल]

विद्यार्थियों को उन्होंने पढ़ाया भी होगा, क्या उन के हृदय को यह बात जंचती है कि किसी भी भारतीय नागरिक का यह अधिकार छीन लिया जाये। यह कोई भी सभ्य देश नहीं कर सकता। हमारा ऐग्रिमेंट उन के हाथ है और उस ऐग्रिमेंट का हम को पालन करना चाहिये।

जहां तक उन की प्रिवी पर्सज का सवाल है बेशक सरकार उन से बात चीत कर सकती है और उन को इस बात के लिये राजी कर सकती है कि प्रीवी पर्वेस के सवाल पर विचार किया जाये। मैं समझता हूं कि अगर किसी भी आदमी की आमदनी पर असर पड़ता है तो वह जरूर चिल्लायेगा, जरूर कहगा, लेकिन अगर इस बात से देश का हित-साधन होता है तो वह उस को जरूर मंजूर कर लेगा। अगर देश का उस से फायदा होता है तो वह उस को मंजूर कर लेगा। लेकिन इस काम को करने का यह तरीका नहीं है। मैं चाहता हूं कि श्री शर्मा सारी चीजों को देखें।

जो रूलर्स पहले थे उन लोगों ने अपने राज्य में किस प्रकार से राज्य चलाया है इस पर विचार किया जाना चाहिये। मैं बहुत से राज्यों के बारे में कह सकता हूं उन्होंने जिस प्रकार से राज्य चलाया वह स्थिति उस से कहीं अच्छी थी जो आजकल बहुत से हमारे राज्यों में है। कोई भी व्यक्ति इससे इन्कार नहीं कर सकता। इस में कोई दो मत नहीं हैं। इस लिये मैं प्रस्तावक महोदय से प्रार्थना करना चाहता हूं कि वह सारी चीजों पर सोचें और इस प्रकार का विधेयक ला कर देश में खलल पैदा न करें, दो रायें देश में पैदा न होने दें और जो भी हमारे एक्स रूलर्स हैं उन को एक जमात बना कर खड़ा न होने दें। आज जो लोग भारत में अलग अलग फिर्केवाराना तरीके से कार्य कर रहे हैं मैं चाहूंगा कि वे इस पर गौर करें और जो बिल श्री शर्मा लाये हैं उसे वे वापिस ले लें।

इन शब्दों के साथ मैं इस बिल का विरोध करता हूं।

श्री राम सेवक यादव (बारांबकी) : सभापति महोदय, इस विधेयक को लाने में माननीय श्री शर्मा का उद्देश्य यह मालूम होता है कि वे बतलाना चाहते हैं कि आजकल चुनावों में इतना ज्यादा खर्च होता है, लाखों रुपये खर्च होते हैं और तभी लोग इस में जीत जाया करते हैं, जो जनसाधारण हैं वे सदन के माननीय सदस्य नहीं हो सकते, विधान सभाओं में नहीं जा सकते। इसी भावना से प्रेरित हो कर शायद उन्होंने यह विधेयक प्रस्तुत किया है।

मैं चाहूंगा कि श्री शर्मा इस पर विचार करें और जिस सत्तारूढ़ दल के वे माननीय सदस्य हैं उस सरकार पर असर डालें। माननीय श्री अशोक सेन यहां बैठे हुए हैं जो कि हमारे विधि मंत्री हैं और जिन के अन्तर्गत चुनावों का काम भी होता है। इस के लिये वे ही जिम्मेदार हैं और वे जानते हैं कि चुनावों का खर्च इतना बढ़ गया है कि साधारण आदमियों का चुनाव लड़ना असम्भव है, चुनाव लड़ कर जीतना तो और भी कठिन हो गया है। इसी बात से विवश हो कर श्री शर्मा ने शायद यह विधेयक रक्खा है। लेकिन इस बात का इलाज यह नहीं है कि किसी भी व्यक्ति को या समुदाय को चुनाव में हिस्सा लेने से वंचित किया जाये। यह हमारे संविधान के अनुकूल भी नहीं होगा और ठीक भी नहीं होगा। जनतंत्र का मतलब अच्छे तरीके से सभी जानते हैं। जनतंत्र की परिभाषा है, जनता का, जनता के लिए और जनता के द्वारा। अगर हम आज इस परिभाषा को देश की आर्थिक विषमता और खर्चीले चुनाव को दृष्टि में रखते हुए देखें तो हम यह कह सकते हैं कि सही मायने में आज जनता के लोग चुन कर नहीं आ रहे हैं और अगर यही

स्थिति बनी रही तो धीरे धीरे 5, 10 साल में इस सदन में ऐसे ही लोग दिखाई देंगे जोकि अक्सर बड़े लखपति और करोड़पति हैं या अगर वे स्वयं लखपति और करोड़पति नहीं हैं तो उन के पीछे लखपतियों और करोड़पतियों का हाथ है, ऐसे ही लोग इस सदन में जीत कर आयेंगे। ऐसी स्थिति में यह स्वाभाविक ही था कि शर्मा जी के ऊपर इस बात का प्रभाव पड़ता लेकिन उन्होंने उस का उपचार गलत ढूंढा। उन को चाहिए था कि कोई इस तरीके की बात करते कि जिससे यह आर्थिक विषमता मिटती। जहां तक आर्थिक विषमता मिटाने का सवाल है इस में कोई दो राय नहीं हैं, मैं बिलकुल निश्चित और दृढ़ मत हूं, शर्मा जी मानेंगे और पूरा सदन इस बात को मानेगा कि आजकल हिन्दुस्तान में जहां घोर आर्थिक विषमता है, कभी जनतंत्र सफलता के साथ चल नहीं सकता, न तो जनता के लिए हो सकता है, न जनता द्वारा हो सकता है और न जनता का ही हो सकता है। इसलिए जब इस सदन में कोई ऐसा विधेयक आये, सरकार लाये, सरकारी पक्ष के लोग उस को पेश करें कि इस देश से आर्थिक विषमता तत्काल जाय और जो यह राजे, महाराजे हों, जिनके कि वोट का अधिकार या उनके चुनाव लड़ने के अधिकार को छीनने की बात कही गई है, उन के पास जितने भी साधन हैं उन को एकदम समाप्त कर दिया जाय। उनको जो थैलियां दी जाती हैं खाली उन थैलियों को ही खत्म करने से काम नहीं चलने वाला है क्योंकि थैलियों के अलावा उन के पास बोरे हैं। सभापति महोदय, मैं कहना चाहता हूं कि उन के पास केवल थैले ही नहीं हैं, बोरे भी हैं। उन के पास बड़ी बड़ी जायदादें भी हैं जिनके कि जरिए वह चुनाव लड़ सकते हैं और राजनीति पर हावी हो सकते हैं। इसलिए प्रिवी पर्स और थैली खत्म करने से ही काम चलने वाला नहीं है। हमारा देश एक समाजवादी व्यवस्था में आस्था रखता है लेकिन हमारे वहां छोटे और बड़े में इतनी आर्थिक असमानता है कि मैं समझता हूं कि अमरीका जैसे पुंजीवादी देश में भी इतनी घोर आर्थिक विषमता नहीं होगी। इसलिए जब तक देश के अन्दर से यह घोर आर्थिक विषमता समाप्त नहीं की जाती है तब तक कुछ लोगों को जो प्रिवी पर्स पाते हैं या जिनको थैलिया मिलती हैं राज्य की ओर से उनको चुनाव में हिस्सा लेने से रोक देने से काम नहीं चलेगा। इस का एक ही उत्तम इलाज है और वह यह कि इन थैली पाने वालो को, इस देश के पूंजीपतियों और इस देश के और भी बड़ी बड़ी आमदनी के स्रोत वाले जो लोग हैं उनको समाप्त कियाजाय। जब तक आप इनको समाप्त नहीं करेंगे तब तक शर्मा जी का इस विधेयक को लाने का जो उद्देश्य है, जहां तक मैं उसे समझ पाया हूं, वह उनका उद्देश्य पूरा नहीं हो सकता है। इसलिए मैं इस विधेयक के आशय का तो समर्थन करता हूं लेकिन जहां तक यह आर्थिक विषमता के मिटाने का सवाल है, उन की प्रिवी पर्स या उन की थैलियों के समाप्त करने का सवाल है उस से तो मैं सहमत हूं लेकिन जहां तक किसी को चुनाव लड़ने से वंचित करने का सवाल है मैं समझता हूं कि यह न संविधान के अनुकूल है, न ही यह जनतंत्र के अनुकूल है और न ही यह हमारी परम्पराओं के अनुकूल है,। मैं इस तरह से अपने यह कुछ विचार सदन के समक्ष प्रस्तुत करता हूं।

Shrimati Lakshmikanthamma: It was the Rani of Jhansi who lit the immortal flame of freedom in the hearts of our countrymen. It does not mean that all rulers were good as our friend Shri Yash Pal Singh has said. Even the story of the Maha Bharata reveals that there were good rulers as well as bad rulers. That is why the battle of Kurukshetra took place.

He also mentioned about kidnapping of women and all that. I would like to bring to his notice that in the olden days this was how harems were maintained. Wherever there were beauti-

[Shrimati Lakshmikanthamma]

ful women, they were taken and forced by the Maharajas to be married.

Shri Nambiar: In Hyderabad.

Shrimati Lakshmikanthamma: Even after suffering a great deal, we believe in forgetting those sufferings, but my hon. friend Shri Harvani has once again reminded us of them. Coming from the princely State of Hyderabad, I know what enormous sufferings we had to undergo.

My brother was imprisoned during the Razakar movement, he was in jail for several months. There were even attempts to murder him. He escaped from jail and secretly fought against the ruler and declared three villages independent even before military action was taken against the ruler. When my brother escaped from jail, the police came and worried my mother, asking her what happened to her son, where she had kept him. My mother replied: "It is your duty, having arrested him and kept him in prison, to know what happened to him. Now, you answer me what happened to my son."

All these things are there. There are any number of instances wherein people were murdered in the open streets, even Muslim patriots were murdered at that time by the Razakars.

I am very sorry my hon. friend Shri Prakash Vir Shastri has just now asked why we should not bring in legislation against the Communists. I am again reminded of the tortures that people of Telengana had to undergo at the hands of the underground Communists in those days, who raided during night time and killed several people. If my hon. friend Shri Prakash Vir Shastri thinks that such a Bill should be brought, let him bring. It is not for Shri Sharma to bring it. It is left to whichever Member feels that such a Bill should be brought.

Shri Prakash Vir Shastri: Why not you?

Shrimati Lakshmikanthamma: Our party believes in a liberal approach and we also allow in proper cases Maharajas to come in. We have no objection when the people choose to send such persons as their representatives. As was mentioned, they have also made their contribution. I do not say Maharajas are all bad. There are good as well as bad people, as there are among traders, merchants or any other section of the community.

I support my hon. friend's spirit of a socialist approach. Nowadays we hear on the floor of the House, Maharani Gyatri Devi speaking of the common man, and also several other Maharajas. So, I am sure there is a slow change. They have to adjust themselves to the force of circumstances. It is out of sheer necessity. Due to death duties and other legislations towards the establishment of a socialistic society, these Maharajas will not be getting those pensions for generations to come. When a Maharaja dies, his son gets much less. Ultimately, a time will come when all these privileges will go away.

I do not think Shri Sharma is correct in his point that this is an office of profit, and therefore they should be prevented from participating in elections Even officers who have retired and are drawing pension are allowed to contest elctions. We have liberalised the system. In the olden days I remember very well the wives of officers were not allowed to take part in politics. Now, we are treating them as individuals, who have on their own merits, a right to come either into politics or any other field of activity, and to take an active part in them.

I do not support the Bill.

श्री प० ला० बारूपाल (गंगानगर) : सभापति महोदय, माननीय सदस्य, श्री शर्मा, ने जो विधयक सदन के सामने प्रस्तुत किया है,

उस के सम्बन्ध में माननीय सदस्यों ने अलग अलग विचार रखे हैं। उन का दृष्टिकोण सही नहीं है। किसी माननीय सदस्य ने भावुकता में आ कर भाषण दिया है और किसी ने पोलीटिकल, राजनीतिक दृष्टि से भाषण दिया है।

राजा क्या थे और क्या नहीं थे, यह तो उन लोगों से पूछिए, जो कि स्टेट्स के ज़माने में उन के अधीन रहते थे।

जिन के काम पड़ा इन मन से,
सी साधू मन की गति जाने।
व्यावहारिक की गति व्यावहारिक जाने,
व्यावहारिक की गति क्या बांझ पहचाने ?

जिस स्त्री ने बच्चा नहीं पैदा किया है, उस को पता नहीं है कि प्रसव पीड़ा क्या होती है।

मैं यह नहीं कहता कि राजाओं के प्रिवी-पर्स बन्द कर दिये जायें। उन को चाहे कितना ही धन दिया जाये। धन से कोई आदमी बड़ा नहीं बनता है और धन से कुछ होने वाला नहीं है। अगर राजा लोगों के पास धन होगा, लेकिन अगर उन का चरित्र अच्छा नहीं होगा, अगर वे देश की सेवा नहीं करेंगे और लोगों के साथ मानवता का व्यवहार नहीं करेंगे, तो कोई भी उन की इज्ज़त नहीं करेगा।

राजा लोगों के जो महल बने हुए हैं, आज उन में झाड़ू भी नहीं लगती है। इसलिए मैं राष्ट्रीय दृष्टि से यह कहना चाहता हूं कि उन को और भी पैसा दिया जाये, ताकि वे अपने महलों की अच्छी व्यवस्था कर सकें। लेकिन उन को जो अधिकार दिये गये हैं कि उन की कार के नम्बर अलग हों, उन के दुर्ग पर राष्ट्रीय झंडा न हो कर उन का पुराना झंडा हो और उन पर कोई मुकदमा न चलाया जा सके, इन से हमारे देश में समाजवादी व्यवस्था कभी नहीं आने वाली है। आज समाज में जो विषमता है और मनुष्यों में भेद-भाव है, ऊंच-नीच है। उन को समाप्त करने के लिए और सब को समान अवसर देने के लिए यह आवश्यक है कि राजा लोगों को ये अधिकार न दिये जायें।

माननीय सदस्य, श्री शास्त्री, ने जोधपुर के नरेश का ज़िक्र किया और कहा कि 1952 के इलैक्शन में जोधपुर नरेश ने मेवाड़ की सब सीटें जीत लीं। माननीय सदस्य को पता नहीं है कि जोधपुर नरेश और दूसरे नरेशों की क्या मैन्टलिटी थी। राज-घरानों से डकैतों को पैदा किया गया, उन को तलवार, बन्दूक, पैसा और पनाह दी गई। उन के द्वारा एक-एक गांव में सात-सात आदमियों के नाक-कान कटवा दिये गये। उन्होंने गांवों में इतना आतंक पैदा कर दिया कि जनता ने उस के भय से उन को वोट दिये। जनता ने उन की सेवा के कारण उन को वोट नहीं दिये थे।

सरदार पटेल ने बहुत बड़ा काम किया। यह ठीक है कि सब राजा बेईमान और देश-द्रोही नहीं थे, लेकिन राजस्थान में यह चर्चा चली थी कि कुछ राजा पाकिस्तान के साथ मिलना चाहते थे। परिस्थितियों ने उन को भारत में विलय करने के लिए मजबूर कर दिया था। देश उस समय जाग चुका था। अगर कोई राजा ज़रा सिर उठाता, तो बग़ावत हो जाती और उस को जेल में डाल दिया जाता। उस समय थोड़ा खून-ख़राबा होता—और कुछ न होता।

जहां तक माननीय सदस्य के बिल का सम्बन्ध है, यह भावना ठीक नहीं है कि राजाओं को चुनाव में खड़ा न होने दिया जाये और उन को उस अधिकार से वंचित कर दिया जाये। मैं इसके समर्थन में नहीं हूं। हम गांधी जी के आदर्शों पर चलते हैं। गांधी जी ने कभी किसी के प्रति ईर्ष्या-द्वेष या बदले की भावना नहीं रखी। इसलिए वह भावना हम लोगों में नहीं है। हम गांधी जी का नाम लेते हैं। इसलिए अगर हम सज्जन-पुरुष हैं, तो हम को उन के कहने पर चलना चाहिए।

[श्री प० ला० बाल्पाल]

मैं एक कविता कह कर अपना भाषण समाप्त करता हूं :

सन्त करे नहीं वैर कहूं,
सब के हित में बरते अति ही।
तां तन को जब दाहत जो,
वह तदपि देत सुखामृत ही।
जैसे कुठार कटे तरु चन्दन,
गन्ध तिसे मख देवत ही।
हेतु यही सर्व वातन में हैं,
तां पद कंज नमो ति नित ही।

कांग्रेस इसीलिए बड़ी है कि वह अच्छे इरादों से काम करती है, उस में बदले की भावना नहीं है और वह शान्तिमय तरीके से देश का शासन करना चाहती है। लेकिन राजाओं को विशेष अधिकार नहीं होने चाहिएं।

Dr. M. S. Aney: Sir, I have read the Bill which my hon. friend Mr. D. C. Sharma has brought forward. Let me tell the House that I have great respect for Mr. Sharma. I tried to appreciate the motive with which he has brought the Bill. I do not think that the motive or purpose would be served by this Bill. Apart from this, he wants those princes and ex-rulers who are getting privy purses at present to be disqualified for the purpose of standing for Parliament. The Constitution makes provision to disqualify the citizens for that purpose and for that purpose, Shri Sharma wants that the person who receives a privy purse be declared to be a holder of an office of profit. I say that the privy purses have been mentioned in the Constitution itself. I will read from two articles from the Constitution. Article 291 says:

"Where under any covenant or agreement entered into by the Ruler of any Indian State before the commencement of this Constitution, the payment of any sums, free of tax, has been guaranteed or assured by the Government of the Dominion of India to any Ruler of such State as privy purse—

(a) such sums shall be charged on, and paid out of, the Consolidated Fund of India; and

(b) the sums so paid to any Ruler shall be exempt from all taxes on income."

In this way, it has been guaranteed here. Even for the purpose of income-tax it is not treated as an income much less is it to be treated as profit of an office.

Secondly, there is another, article 362, which reads as follows:

"In the exercise of the power of Parliament or of the Legislature of a State to make laws or in the exercise of the executive power of the Union or of a State, due regard shall be had to the guarantee or assurance given under any such covenant or agreement as is referred to in article 291 with respect to the personal rights, privileges and dignities of the Ruler of an Indian State."

These are guaranteed under the Constitution. No good will come by disqualifying the holders of privy purses and depriving them of the rights and privileges guaranteed to them under the Constitution. To do so would be not to respect the agreements that had been entered into by our Government with them and to betray and go back upon these agreements reached with those people who have helped you to make Bharat what it is today. The integration of Bharat is a result of the voluntary act of renunciation of those rulers, brought about by persuasion. It is that which made it possible for you to make the India as it is today. Is the payment of privy purse too great a consideration for their voluntary joining of the Indian Union? It is a fact to be reckoned with in the history of the world, where 500 and odd rulers of India came forward and

helped successfully those people who got Independence from the British Government so that they made it possible for them to have a real Bharat, integrated Bharat in the world. The formation of present independent India was due to that particular factor. Considering all these, it will not be an act of good grace or of good faith or even of good statesmanship on your part to pass a Bill like the one which my best friend Mr. D. C. Sharma has brought forth. I oppose the Bill.

16.00 hrs.

श्री काशीराम गुप्त (अलवर) : सभापति महोदय, मैं समझता हूं कि जो बिल श्री शर्मा जी लाये हैं वह एक राजनीतिक उद्देश्य को ले कर लाये हैं । लेकिन यह कोई सही राजनीति नहीं है । यह एक गलत तरीके की राजनीति है । इसका कारण यह है कि 1952 में जब चुनाव प्रारम्भ हुए थे उस वक्त कांग्रेस पार्टी ने भी इस बात का विचार किया था और उस समय श्री नेहरू ने स्वयं यह फैसला किया था कि राजा महाराजाओं को चुनाव लड़ने की इजाजत होनी चाहिये । यह देश के हित में होगा । इसलिए यदि आज उन को बिल लाने की जरूरत महसूस हुई तो यह बतलाना चाहिये था कि पंद्रह बरस के बाद अब इस बात को देश के हित में कैसे माना जा सकता है कि ये लोग चुनाव न लड़ें । यह बतलाना बहुत जरूरी था । लेकिन इस तरह की कोई बात उन्होंने हमारे सामने नहीं रखी है । उन्होंने हवाला हाउस आफ लौर्ड्ज का दिया है । मैं समझता हूं कि हाउस आफ लौर्ड्ज का हवाला दे कर उन्होंने एक बहुत ही हास्यास्पद बात कह दी है । वह हवाला यहां लागू नहीं होता है । अंग्रेजों के यहां के लौर्ड्ज का हमारे यहां के राजा महाराजाओं से कोई सम्बन्ध नहीं है । उनकी स्थिति यहां बिल्कुल दूसरी है । इन को उनके साथ जोड़ना बहुत ही गलत होगा ।

हमें देखना यह है कि जो बात वह चाहते हैं क्या वह जनहित में भी होगी ? मैं समझता हूं कि आज भी यह जनहित में नहीं है कि राजा महाराजाओं को चुनाव लड़ने से रोका जाये । स्वयं उनकी पार्टी इस बात का प्रमाण दे रही है कि यह जनहित में नहीं है क्योंकि उनकी पार्टी ने राजा महाराजाओं को अपना सदस्य बना रखा है । अगर यह जनहित में न होता तो उनकी पार्टी ने उनको अपना सदस्य न बनाया होता । उनकी पार्टी उनको चुनाव लड़ा करके पार्लियामेंट में लाई है । इस वास्ते यदि वह अपनी पार्टी के नेताओं से इस बारे में दरियाफ्त करते तो उनकी पार्टी के जो विचार इस बारे में हैं, वे उन को स्पष्ट हो जाते । मालूम ऐसा होता है कि या तो उनकी पार्टी के नेताओं ने श्री शर्मा जी को एक औज़ार बनाया है या फिर शर्मा जी अपनी पार्टी के नेताओं को बतलाना चाहते हैं बगैर उनकी सलाह के कि तुम ने गलत काम किया है । मैं समझता हूं कि ऐसा बिल लाने से पहले उनको इसके बारे में अपनी पार्टी के भीतर चर्चा कर लेनी चाहिये थी ।

यह ठीक है कि यह एक गैर-सरकारी बिल है । लेकिन फिर भी इस तरह के बिलों का बड़ा असर पड़ता है, खराब असर पड़ता है, यहां भी और बाहर भी । जिस प्रकार से यह बिल लाया जा रहा है, उसका नतीजा कभी भी अच्छा नहीं हो सकता है और न होगा ।

राजा महाराजाओं को जो प्रिवी पर्स दिया जाता है, उसकी बात भी उन्होंने उठाई है । मैं श्री शर्मा जी को बतलाना चाहता हूं कि सैकड़ों राजे महाराजे ऐसे हैं जिन को केवल हज़ार बारह सौ या पंद्रह सौ रुपये ही माहवार प्रिवी पर्स के तौर पर मिलता है । उनके प्रिवी पर्सिस को बन्द करा के श्री शर्मा जी यह चाहते हैं कि वे चुनाव लड़ें जब कि हम देखते हैं कि जो करोड़पति होता है वह या उसका एजेंट चुनाव लड़ सकता है । यह बड़ी ही हास्यास्पद बात है । श्री राम सेवक यादव जी ने बड़े ही महत्व की एक बात कही है । यदि श्री शर्मा जी

[श्री काशीराम गुप्त]

समाजवाद के हामी हैं तो फिर यह जितना भी रुपये पैसे का लम्बा चौड़ा फर्क है, इसको इनकी सरकार को मिटा देना चाहिये । तब यह सम्भव हो सकता है कि राजा महाराजाओं को चुनाव न लड़ने दिया जाये या उनके प्रिवी पर्स बन्द करके उनको चुनाव लड़ने दिया जाये ।

एक बार मैं एक महाराजा साहब से बात कर रहा था । उन्होंने एक बड़ी सही बात कही । उन्होंने कहा कि वे कोई इनकम टैक्स की चोरी नहीं कर सकते हैं, कोई टैक्स इवेजन नहीं कर सकते हैं जबकि जो करोड़ों का इवेजन करते हैं, टैक्सों का, उन को चुनाव लड़ने दिया जाता है । इन सब बातों को सोचे बिना श्री शर्मा जी इस बिल को ले आये हैं । या तो कोई सीमा रख दी जाए कि अमुक आमदनी के ऊपर वाला आदमी चुनाव नहीं लड़ सकता है और तब इस में करोड़पति तथा उनके एजेंट भी आ जायेंगे और राजा महाराजा भी आ जायेंगे या फिर राजा महाराजाओं को भी चुनाव लड़ने दिया जाये ।

एक और बात है । देश और विदेश सभी जगह लोग हमारी राजनीति को टटोलते हैं और देखते हैं कि श्री नेहरू के जाने के बाद किस तरफ हम जा रहे हैं । उनके रहते हुए हमारी एक स्पष्ट नीति थी इस बारे में । बार-बार उन्होंने कहा था कि राजाओं को हमें प्रिवी पर्स देते रहना है, इनको इनसे वंचित करना नहीं है और उन्होंने आने वाली पीढ़ियों के लिए बहुत कम करने की बात कर दी है । लेकिन एक बात मुझे जरूर खटकती है । ये जो दूसरी सुविधायें इन्होंने दे रखी हैं इन से न इन को लाभ है और न किसी और को है । यह जो बना रखा है कि ऐसे-ऐसे कानून इन पर लागू हों या न हों, मंजूरी लो या न लो, यह ठीक नहीं है । ये जो चीजें हैं इनके बारे में मेरा खयाल है कि समय आ गया है कि सरकार सोचे तथा राजे भी सोचें कि ये क्या बन्द नहीं होनी चाहियें । यह जो झूठी इज्जत बना रखी है बहुत सी बातों में, इसको खत्म किया जाना क्या ठीक नहीं है ।

जहां तक प्रिवी पर्स की बात है और इस कारण से इनको पार्लियामेंट आदि के लिए खड़े होने से वंचित करने की बात है, यह न देश के हित में होगा और न ही इनकी स्वयं की पार्टी के हित में होगा । इन को राजा महाराजाओं की मदद मिल जाती है । निश्चय ही वही राजा जीतता है जो पापुलर होता है । इनकी पार्टी में बहुत से राजे हैं । इनको रुपया नहीं मिलेगा तो इनके लिए मुश्किल हो जाएगा और इनको करोड़पतियों से विशेष चन्दे लेने की कोशिश करनी होगी । जो राजा महाराजा इनकी पार्टी में हैं वे अपने पैसों से लड़ कर आ ही जाते हैं । इस वास्ते इनकी पार्टी के हित में भी यह नहीं है और न ही देश के हित में है कि इस बिल को मंजूर किया जाए । केवल यह कह देना कि हम तो समाजवाद के नाम पर यह बात करना चाहते हैं, देखने में तो बहुत अच्छी चीज मालूम पड़ती है लेकिन इस तरह से मुलम्मा चढ़ा देने से काम नहीं चल सकता है । जिस प्रकार के सदन में विचार प्रकट हुए हैं उनको देखते हुए यही कहा जा सकता है कि जिस रूप में यह बिल आया है वह बहुत गलत है । यह न उनकी अपनी पार्टी के हित में है और न ही देश हित में । राजा महाराजाओं को यह एक प्रकार से जलील करने की कोशिश होगी जो कि अवांछनीय है । जिस नीति पर हमारा देश चल रहा है, जिस अहिंसावादी सिद्धान्तों को लेकर देश चल रहा है, उसको देखते हुए मैं समझता हूं कि इस बिल को वापस ले लिया जाना चाहिये ।

श्रीमती सहोदरा बाई राय (दमोह) : हमारी बहिन लक्ष्मीकान्तम्मा ने कहा है कि महाराजा लोग लड़कियां उठा कर ले जाते थे । मैं उनको बतलाना चाहती हूं कि वह इतिहास उठा कर देखें तो उनको पता चलेग

कि वे लड़कियों को उठा कर नहीं ले जाते थे बल्कि लड़कियां उनको पसन्द करती थीं इस वास्ते वे उनको ले जाते थे। संयोक्ता ने पृथ्वीराज को पसन्द किया था और चिट्ठी भेजी थी कि वे उसे आकर पृथ्वीराज लोआकर ले जायें, इस वास्ते पथ्वीराज उसे उठा कर दरबार में से ले गया था। लड़कियों को राजा जबर्दस्ती नहीं ले जाते थे, वे खुद उनको पसन्द करती थी, इस वास्ते या तो वे खुद चली जाती थीं या राजा उनको ले जाते थे। उनको परवाने आते थे तब वे लड़ कर भी उनको ले जाते थे। अगर कोई और शर्त लगाई जाती थी तो उनको लड़ाई में परास्त करके भी राजा लड़कियों को ले जाया करते थे।

मैं समझती हूं कि पंजाब के राजा साहब शर्मा जी ने जो बिल रखा है वह सोच समझ कर नहीं रखा है। हम अगर राजा महाराजाओं को नाराज कर देंगे तो हमारे लिये अपनी रक्षा करना बड़ा कठिन हो जाएगा, देश की रक्षा करना बड़ा कठिन हो जाएगा,। इन के मन में क्रान्तिकारी भावनायें भरी हुई हैं। जब ये आपस में बैठते हैं तो जिस तरह की बातें करते हैं इनको अभी समझ नहीं है उनको यहां कहना नहीं चाहती हूं। एक बात मैं कह देना चाहती हूं। थैलियां बन्द करने की जो बात कही गई है, वह गलत है। इनकी थैलियां बन्द नहीं होनी चाहियें। महारानी और रानी जो भी महिलायें हैं। छत्तीसगढ़ में, राजपूताना में महिलाओं ने आहुतियां दी हैं। जब राजा लोग लड़ रहे होते थे तो महिलाओं ने शासन की बागडोर सम्भाले रखी थी। इनकी थैलियां बन्द नहीं होनी चाहियें। बुन्देलखंड, छत्तीसगढ़, पन्ना, ब्यावर आदि जो रियासतें थीं वहां के राजा महाराजाओं की जागीदारे शासन ने ले ली हैं। उनके पास अब कोई चारा नहीं रहा गया है सिवाय डाके डालने के। उन्होंने डाके डालने शुरू कर दिये हैं। वे करें भी क्या? उनको अगर जागीरें वापिस कर दी जाती हैं तो वे डाके न डालें। यह बड़े महत्व का प्रश्न है। मैं सुझाव देती हूं कि विन्ध्य प्रदेश, बुन्देलखंड के जो राजे महाराजे थे, जो राजपूत बुण्देला हैं, उनके लड़कों को अपनी पलटन में आप भरती करें ताकि देश की रक्षा करने में वे आपकी मदद कर सकें। हमारे लिए वोट लेना बड़ा मुश्किल हो जाता है। जो डाकू बन गये हैं वे एम० पियों को, एम० एल० एज० को पकड़ कर ले जाते हैं और चार हजार, छः हजार की मांग करते हैं, जब दे देते हैं तब छोड़ते हैं और जब पैसा मिल जाता है तब छोड़ देते हैं। ऐसी दिक्कतों का आज सामना करना पड़ रहा है। इस स्थिति में जरूर सुधार होना चाहिये।

हमें राजाओं को साथ लेकर चलना है। उनसे भी मेरी प्रार्थना है कि वे इलैकशंज में हम लोग जो गरीब हैं, उनकी मदद करें। हमारा उनको विरोध नहीं करना चाहिये बल्कि हमारी मदद करनी चाहिये, कारें देनी चाहियें, पैसा देना चाहिये। अगर उन्होंने ऐसा किया तो कांग्रेस का बहुमत बनेगा। यह देश के हित में होगा और उनके हित में भी होगा।

अंग्रेजों ने सोचा था कि अगर हम हिन्दुस्तान और पाकिस्तान बना देंगे और रियासतों को इसी तरह से छोड़ देंगे तो ये आपस में लड़ मिटेंगे। इस तरह से प्रजातन्त्र यहां नहीं बन पायेगा, आजादी अपनी ये कायम नहीं रख पायेंगे। लेकिन सरदार पटेल की कृपा से तथा राजा महाराजाओं की कृपा से वैसी कोई बात नहीं हो सकी। शान्तिपूर्ण ढंग से इनका विलय हिन्दुस्तान में हो गया। हमने कभी स्वप्न में भी नहीं देखा था कि ऐसा इतनी आसानी से हो सकता है। राजा महाराजाओं की बदौलत यह सम्भव हुआ और इनकी बदौलत ही हम को यह मौका मिला कि हम आजादी के वातावरण में रह रहे हैं, प्रजातन्त्र को भोग रहे हैं। जयपुर, जोधपुर, बीकानेर आदि के जितने भी राजे

[श्रीमती सहोदरा बाई राय]

महाराजे हैं, उनसे मैं अनुरोध करना चाहती हूं कि उनको हमारे खिलाफ प्रचार नहीं करना चाहिये, उनको हमें मदद देनी चाहिये ताकि कांग्रेस के लोग बहुमत में आयें। गलत प्रचार में उनको पैसा नहीं लगाना चाहिये। मैं जो विधेयक आया है उसका विरोध करती हूं और शर्माजी से प्रार्थना करती हूं कि वे इसको वापस ले लें। अगर ऐसा नहीं हुआ तो जितने राजा महाराजा हैं, जितनी महिलायें हैं वे इनके द्वार खटखटाने लग जायेंगी। इस स्थिति में देश का काम काज नहीं चल पायेगा। देश की बड़ी बुरी हालत है। वैसे तो दुश्मन के बाजे बज रहे हैं। ऐसी स्थिति में वह राजाओं को नाराज न करे। यही मेरी पंजाब के राजा बहादुर से प्रार्थना है कि बिल वापस ले लेवें तो बहुत अच्छा है।

श्री रघुनाथ सिंह (वाराणसी) : सभापति महोदया, शर्मा जी जो बिल लाये हैं तो वह बिल वापिस लेंगे ऐसी हमें उम्मीद है। हमारी बहन श्रीमती सहोदरा बाई ने बहुत अच्छा कहा है कि हिन्दुस्तान की आजादी के मामले में जो 600 यहां के राजा लोग थे उन का भी बहुत बड़ा हिस्सा है। अगर उस वक्त यह 600 राजा लोग हमारे खिलाफ हो जाते तो हम बड़ी मुसीबत में फंस जाते। एक तो अंग्रेजों के साथ हमारा संघर्ष था और पाकिस्तान के साथ संघर्ष था और फिर अगर हमें राजाओं के साथ भी संघर्ष करना पड़ता तो शायद इस पालियामेंट में हम लोग न बैठे होते। इस बात को हमें याद रखना चाहिए। दूसरी बात यह है कि जो हम ने एग्रीमैंट किया है उस एग्रीमैंट का हमें पालन करना चाहिए। अगर हम अपने वायदों का पालन नहीं करेंगे तो फिर हमारा इस संसार में विश्वास कौन करेगा?

Shri Nambiar: There is no time-limit to this agreement.

Shri Raghunath Singh: There is.

The Minister of Law and Social (Shri A. K. Sen): Until you come to power.

Shri Nambiar: We will come to power the very same day this is stopped.

Some Hon. Members: That day will never come.

Shri A. K. Sen: I only said that the term is until you come to power.

श्री रघुनाथ सिंह : मेरा कहना यह है कि एक जिम्मेदार संस्था की हैसियत से और एक सौवरन बौडी की हैसियत से हम लोगों को उस एग्रीमैंट का जो कि हमने इस देश के राजा, महाराजाओं के साथ किया था, उसका हमें पालन करना चाहिए और उसे निभाना चाहिए।

शर्मा जी का यह बिल फंडामैंट्ल राइट्स के खिलाफ़ है और वह इस कारण से है कि हमारे संविधान में हर एक भारतवर्ष के सिटीज़न को वही अधिकार प्राप्त हैं जो कि एक साधारण इस देश के निवासी को प्राप्त है। श्री शर्मा का यह विधेयक इस आधार पर भी अनुचित और संविधान के खिलाफ़ है कि धारा 326 के अनुसार ऐडल्ट सफ़्रेज के मुताबिक देश में जितने भी बालग व्यक्ति बसते हैं, 21 या 21 वर्ष से ज्यादा उम्र के जितने भी इस देश के निवासी हैं उन सभी को समान रूप से वोट देने का अधिकार प्राप्त है। जब इस कांस्टीट्यूशन के अनुसार प्रत्येक हिन्दुस्तान के नागरिक को आप वोट देने का अधिकार देते हैं तो उसको यह भी अधिकार है कि वह चुनाव में खड़ा हो सके जब तक कि उसके खिलाफ़ और कोई बात न हो इस वास्ते मैं कहता हूं कि यह उनका विधेयक हमारे कांस्टीट्यूशन में जो फंडामैंटल राइट्स लिखे हुए हैं उन के भावनाओं के खिलाफ़ है। यह ऐडल्ट सफ़्रेज के खिलाफ है। हम ने राजाओं के साथ जो एग्रीमैंट किया था, जो इंस्ट्रूमैंट ऑफ़ ऐक्सेसशन साइन किया था

उसके यह खिलाफ है। जिन्होंने हमारी आजादी की मदद की, जिन्होंने हमारे खिलाफ़ विद्रोह नहीं किया उनको इतनी साधारण तौर से हटाना नहीं चाहिए। प्रजातंत्र के आधार को हमें मानना चाहिए। यह बात हो सकती है कि थोड़े से राजा लोग कांग्रेस के विरुद्ध दूसरी राजनीतिक पार्टियों का समर्थन करते हों, स्वतंत्र पार्टी में हों तो इससे हमें गलत निर्णय तो नहीं ले लेना चाहिए। आखिर इस देश में डेमोक्रेसी चल रही है और उसमें हर एक को अपने स्वतंत्र विचार रखने का अधिकार है। अगर कोई चाहे तो वह स्वतंत्र पार्टी में रह सकता है चाहे तो डेमोक्रेटिक पार्टी में रह सकता है। हम स्वतंत्र या डेमोक्रेटिक किसी भी पार्टी में हो सकते हैं लेकिन अगर कुछ राजा लोग स्वतंत्र पार्टी में हैं और कांग्रेस का विरोध करते हैं इसलिए इस आधार पर उनकी प्रिवी पर्स बन्द कर दी जाय तो यह तो कोई नैतिक सिद्धान्त नहीं है। इस वास्ते नैतिकता का भी यही तकाजा है कि इस बिल को पास न किया जाय। अब हमारे शर्मा जी तो ब्राह्मण हैं और ब्राह्मण तो हमेशा से दान लेते रहे हैं, राजा लोगों ने हमेशा दान किया है और अगर उन्होंने ब्राह्मणों को दान दिया होता तो शायद यह नौबत नहीं आती। इस वास्ते मैं अपने शर्मा जी से पुनः अनुरोध करता हूं कि वे अपने इस बिल को वापिस ले लें।

श्री रा० स० तिवारी (खजुराहो): सभापति महोदया, मैं इस बिल पर बोलने के लिए इसलिए उत्सुक था क्योंकि मैं इस मामले से ज्यादा सम्बन्धित रहा हूं। भारत को स्वाधीनता मिलने के समय मैंने बुंदेलखंड की बहुत सी रियासतों का चार्ज मैंने स्वयं लिया था। इस काम के लिए माननीय सरदार पटेल ने मुझे भेजा था। उस समय मैं छतरपुर राज्य का चीफ मिनिस्टर था।

जिस समय 1947 में भारत को स्वतन्त्रता मिलने के पश्चात् अंग्रेज देश से जाने लगे थे उस समय व राजाओं को सौवेरनिटी का अधिकार दे गये थे। उन्होंने यह लिख कर दे दिया कि किसी भी देशी राज्य को उसकी मर्जी के खिलाफ किसी भी डोमीनियन में नहीं मिलाया जा सकता है। अगर देशी राजा लोग चाहें तो वे हिन्दुस्तान में मिलें, चाहें तो स्वतन्त्र बने रहें या अगर व चाहें तो किसी दूसरे राज्यों के प्रदेश में मिल सकते थे। यह उनको अधिकार ब्रिटिश गवर्नमेंट ने जाते जाते दिया था। उस समय हम 60 वर्षों की स्वाधीनता की लड़ाई के थके हुए लोग थे और अगर उस समय हमें देशी राज्यों से सहयोग नहीं मिलता तो मुमकिन है कि हमको अभी कुछ वर्ष अपनी स्वाधीनता के लिये संघर्ष घर में करना पड़ता। उनके पास फौजें थीं, सिपाही भी थे, उनके पास शक्ति भी थी और उनको वही अधिकार थे जो ब्रिटिश गवर्नमेंट को थे। लेकिन मैं आपसे निवेदन करूं कि उस समय जब सरदार पटेल ने देशी राज्यों के साथ इस बारे में लिखा पढ़ी आरम्भ की और उन्होंने इस हेतु समस्त देश के राजा महाराजाओं की एक मीटिंग बुलाई तो उसमें सभी राजा, महाराजाओं ने एक स्वर से कहा कि आप चाहे अपने शासन में हमें मिलाइये, चा हमें स्वतन्त्र रखिये लेकिन हम अपने देश के टुकड़े कभी नहीं होने देंग। हम इस देश की एकता को को भंग नहीं होने देंगे।सरदार पटेल ने उनकी भावना को देख कर और उनकी एसी इच्छा को देख कर उनके साथ एग्रीमेंट किया और कॅवनेन्ट लिखा गया। उस इंस्ट्रूमेंट आफ एक्सेशन को हर एक देशी राजे ने स्वीकार कर लिया और प्रत्येक राजे ने उस पर हस्ताक्षर कर दिया।

यह जो हमारे शर्मा जी ने समाजवाद की बात कही तो मैं उनको यह बतलाना चाहता हूं कि यह समाजवाद और जनतन्त्र राजाओं के भारतीय संघ में शामिल हो जाने से और उनके चुनाव लड़ने से प्रोत्साहन पाया है। जो राज्य करते थे

[श्री र० स० तिवारी]

वह जनता के सामने वोट मांगने जाते हैं। उस समय हमारे यहां देश में कुल 562 रियासतें थीं। इन में से 100 बड़ी रियासतें होती थीं जिनकी ग्रामदनी 5 लाख से ऊपर थी और वह चार करोड़ तक थी। 400 के करीब छोटी रियासतें थीं जिनकी ग्रामदनी 25 लाख रुपये से लगा कर लाख, दो लाख और चार लाख के लगभग की थी। बाकी कुछ राज्य नाम के थे जिनकी ग्राय हजार से 1 लाख तक ही थी। यह जो उनको प्रिवी पर्स दी गई है यह इसलिये नहीं दी गई है कि उन्होंने इसे मांगा था बल्कि यह प्रिवी पर्स उनसे एग्रीमेंट करके और उनकी ग्रामदनी और खर्च को देखते हुए तय की गई थी। अब सिर्फ इस बिना पर कि कुछ राजे लोग आज कांग्रेस के विरोध में खड़े हैं उनकी प्रिवी पर्स बन्द कर देना यह कोई उचित बात तो नहीं होगी। अब बहुत से राजा उनमें अच्छे भी हैं और उन्होंने हमारी बहुत मदद भी की है। जहां बहुत से हमारे मित्र हो सकते हैं वहां अगर कुछ शत्रु भी हो जायें तो हमें सिद्धान्त को तो नहीं, छोड़ देना चाहिये और गलत काम तो नहीं करना चाहिये। मैं खुद एक रियासत का रहने वाला हूं और मैं रियासतों की जेलों में भी रहा हूं और यह भी ठीक है कि जेलों में उन्होंने मुझ काफी तकलीफें भी दी लेकिन इसका यह तो मतलब नहीं हो जाता है कि हम अपने वायदे से मुकर जायें और एग्रीमेंट को न निभायें? अब वह बेचारे देशी राजे करते भी तो क्या करते? वहां पर पोलिटिकल एजेंट बैठा रहता था और वह यह सब करवाता था। वह कहता था कि इन लोगों को जेलों में डालो नहीं तो रियासत जब्त हो जाएगी और उनके दबाव में आकर उनको यह सब कुछ करना पड़ता था। लेकिन वे उनका दिल अपने देश के साथ था। जब अंग्रेजों ने परेशानी में आकर हमें पावर सौंप दी और मैं बुन्देलखंड की बहुत सी रियासतों में चार्ज लेने के लिए सरदार पटल द्वारा भेजा गया तो वहां स्वागत में बन्दनवार बांधे गये, खुशियां मनाई गई, जलसे आदि किये गये और खुशी खुशी उन्होंने अपने पूर्वज राज्य हैंडओवर कर दिया। अब जिन राजा, महाराजाओं ने उस समय देश के साथ और आपके साथ इस तरह सहयोग किया हो, अपनी सद्भावना प्रकट की हो उनके लिए इस तरह से कहना कि उनको प्रिवी पर्स न दी जाय, वह न सुविधा दी जाय और चुनाव न लड़ने दिया जाये यह असंगत और अनुचित बात है। अब चुनाव में क्या होता है। हर एक उम्मीदवार भले ही वह कोई हो, चाहे राजा, महाराजा क्यों न हो वह हर एक वोटर के दरवाजे, गरीब हरिजन के दरवाजे वोट मांगने के लिये जाता है तो क्या यह समाजवाद नहीं है तो और क्या है। जो राजा अपनी रियासत पर शासन करता था वही चुनाव में खड़ा होने पर जनता के सामने हाथ बढ़ाता है और उनसे वोट की मांग करता है और निश्चित है कि जनता उसी को चुनेगी जो कि उनका सच्चा प्रतिनिधित्व कर सकेगा। यह भी जरूरी नहीं है कि राजा प्रत्येक केस में चुनाव जीत ही जायेगा क्योंकि हमने देखा कि चुनावों में बहुत से राजा हार गये और जनता के बहुमत ने उन्हें वोट नहीं दिया। इसलिए यह अपने देश में हर एक बालिग को जो वोट देने और चुनाव लड़ने का अधिकार हासिल है उससे किसी भी व्यक्ति को भले ही वह राजा क्यों न हो, वंचित करना उचित नहीं है और यह संविधान की अवहेलना करनी होगी।

अब रही राजाओं की प्रिवी पर्स खत्म करने की बात तो हमें यह भी स्मरण रखना चाहिए कि राजा, महाराजाओं को जिन्हें यह प्रिवी पर्स मिलती है उनकी रक्षा के लिए 5, 10 सिपाहियों का हिसाब और खर्चा बंधा हुआ है जो कि उन्हें उठाना पड़ता है। इसके अलावा राजा, महाराजाओं को जो, दो, चार लाख की प्रिवी पर्स मिलती है तो उसमें से उनके वहां पर जो पुराने नौकर

चाकर हैं, 100, 100 और 200, 200 नौकर हैं उन पर भी खर्च होता है और उनकी गवर्नमेंट जैसी नौकरी मानी जाती है। अगर राजा उन नौकरों को हटा दे तो वह नालिश करके राजा लोगों से अपना पैसा ले लेते हैं। अगर आप उनके नौकरों की तनख्वाहें देना मंजूर कर लें तो उनकी तनख्वाह देने के पश्चात् वह उनकी प्रिवी पर्स भी नामिनल रह जाती है।

इसलिए इन सारी चीजों को देखते हुए मैं शर्मा जी से निवेदन करूंगा कि वे अपने इस वर्तमान विधेयक को वापस ले लें। गवर्नमेंट स्वयं इस बारे में विचार कर रही है। साथ ही आपको यह भी नहीं भूलना चाहिये कि जब हमारा देश चीन के बर्बर आक्रमण का शिकार हुआ और उसका सामना करने के लिये देश को भारी बोझ उठाना पड़ा तो हमारे देशी राजाओं ने बहुतों ने स्वेच्छा से दस परसेंट अपनी प्रिवी पर्स को कम कर दिया। आज भी देश के प्रेम और उसकी सेवा की भावना उनमें विद्यमान है इसलिए शर्मा जी अपने इस बिल को इस समय वापस ले लें।

Mr. Chairman: The hon. Minister.

Shri Alvares (Panjim): When will the hon. Minister reply?

Mr. Chairman: I have just now called him.

श्री शिव नारायण (बांसी) : क्या हम लोगों को टाइम नहीं मिलेगा ?

There is great injustice in this House? What is this? Actually it is injustice.

Shri A. K. Sen: Madam Chairman, the debate on the Bill has been more interesting than useful. If I may say so with respect to the mover as also to those who have spoken, it has been an excellent exercise in past history and in the present utility of associating members of the ruling families with us.

Shri Nambiar: Is that all?

Shri Raghunath Singh: What more do you want?

Shri A. K. Sen: If the hon. Member expects something more, he will have to wait until he comes to power. I am afraid, this Government has no intention to oblige him by agreeing to break all the solemn promises and assurances given in the past.

Standing as I do in this capital of ours, one is reminded of what happened when the British army succeeded in quelling what they called the mutineers in 1858, over a century ago, when they vanquished many of the ruling princes who had raised the standard of revolt against the British rule. Not far from here, in the centre of Ferozeshah Kotla were hanged two sons of Bahadur Shah, and in many other parts of the country these princes, as also those who have fought with them, ordinary men and women of India, who had joined the battle, the first great battle for freedom for expelling the invaders and imperialists from our soil, they were chained and put in front of the British guns and blown up. Happily for us, our battle was waged under the leadership of a different philosophy and the great leaders who brought our struggle for freedom to a successful conclusion did not emulate the previous conquerors who followed the rule of beheading their opponents as soon as they were vanquished. And in this very city of Delhi, when our independence was declared on the 15th of August 1947 many of those erstwhile princes became part and parcel of our newly-won country of freedom and progress; they were neither beheaded, nor were their properties sequestered, nor were their civil rights completely terminated, nor were their possessions completely expropriated. And I think we have gained by this, for this country has laid very surely and permanently and firmly the true basis for a democracy in which even those who have been our opponents in the past have a share. And many

[Shri A. K. Sen]

of those opponents, let us be quite frank to ourselves, many of the rulers and their forefathers had fought against the British in the past, though it may be that after what we call the muntiny many of them supported the Britishers as many Indian officers in the army, in the police and in the civil service have done. But have we ever thought of those actions of our civil servants, of those army officers and of those police officers who had helped the British Government unwittingly possibly unwillingly, reluctantly but for reasons which were well known to us? We know very well what would have happened to any prince if he had dared to openly support the Congress movement in those days for many had done it and many had been deposed.

It is true that there were people, like the Nizam of Hyderabad and a few States, who had openly opposed our struggle for freedom and had put great obstacles in our way and had also been responsible for untold oppression of those who had struggled in their States.

But that is a different matter. What I was trying to say is that our whole history for winning freedom, for founding our new country, for adopting a free Constitution has been motivated by a different philosophy of tolerance, of winning over adversaries and giving equality to all, enemies, friends and all. It was a great spectacle when many of the old civil servants, Army and Polce officers, who were responsible for helping the British even in the last Quit India Movement, had become very loyal officers under Sardar Vallabhai Patel. I think, many of them were very glad when on this very floor Sardar Patel paid them a great tribute for having served the country well.

I see no reason, therefore, why a whole class of persons should be disenfranchised simply because they were rulers of States in the past. Morally, legally, historically and even from the limited point of view of obligations solemnly entered into I see no reason whatsoever why the policy which we have accepted for ourselves should be reversed. I do not see any reason for doing so even if we are completely pragmatic in our approach. What will this great democracy achieve by disenfranchising 500 and odd individuals?

I remember, during the last war when America along with her allies was bitterly fighting for survival in the great struggle against Germany and Japan, the singing of the national anthem and the salutation of the national flag, the Stars and Stripes, were made compulsory in all schools. It reminds us of the great resurgence which we saw here when all children, men and women everywhere in schools colleges and offices rushed when the Chinese came and attacked our frontiers in showing our great loyalty to the flag and for the nation. A few odd individuals in America, called the Children of Jehovah, protested against saluting the national flag ceremoniously and against singing the national anthem ceremoniously in schools. They were against all forms of compulsion in following what they called rites.

Shri Hari Vishnu Kamath (Hoshangabad): Jehovah's Witnesses, not children.

Shri A. K. Sen: I am sorry. I always yield to Shri Kamath for his knowledge. He only reminds us how parents too for having offended the him.

They were prosecuted and their parents too for having offended the law in a particular State—I forget that particular State—of the United

States which made it compulsory for all children in schools to sing the national anthem and to salute the national flag. In the magistrate's court they were convicted. There was an appeal to the court of appeal for that State which was later on decided in the ultimate appeal taken to the Supreme Court. One of the greatest judges of America delivered what I consider to be a classical judgement on this subject of freedom of conscience and freedom of expression. I do not remember the exact words but they are worth quoting wherever and whenever freedom of expression and thought or equality of treatment in a democracy seemed to be threatened by odd thinking. The great Judge said that the strength of a democracy, like the United States, lies in its allowing odd individuals to express themselves in the way they have done instead of shooting them like the SS troops of Hitler, because there no strength springs from the soil. Here, the people themselves will possibly oppose those who think that it is against conscience to join in a ritual of unfurling the flag or singing the National Anthem. Therefore, they say, powerful and free democracies like the United States would afford to tolerate these idiosyncrasies and will never perish under their weight whereas those fascist countries like Italy or Germany which try to rule by the bayonet and by shooting all people who disobey laws against conscience and free thinking will perish themselves because they do not rest on free consent, conscience and expression.

I conceive that the foundations which were laid very truly and very solidly in this country, when we started our life of independence and built our own democracy, are the foundations which cannot be perished simply because those who were associated with the ruling people under the British imperialist times are also socially with us here as equals, allowed to stand as equals in all election fights and even allowed to be taken in Government as equals. I have no doubt about that. I have seen Maharaja Karni Singhji for whom I have great respect and I know that a man like him in Parliament would always add to our strength and never weaken democracy. I do not mean that he alone builds up the strength. Others also do. I have known him for a long time and I have seen what a great patriotism he has shown whenever our frontiers have been threatened as they have been in the recent past. Many other friends will no doubt not only lay down their lives but will also allow their children to perish in the cause of the country. Therefore, we believe in adding to our strength, in our collective strength, by bringing in all who might have been associated genealogically, if I may say so, with the ruling traditions of the past and yet if we go still further in history, many of them will draw lineage from people like Rana Pratap who were heroes in our struggle for liberation and, therefore, who will again be possibly equal with us in the great struggle not merely for preserving what we have won but also for winning the life of affluence which will be ours for the future.

With these words, Madam, I have the pleasant duty of opposing this Bill and requesting Prof. Sharma to withdraw this Bill before it is put to vote.

Shri D. C. Sharma: Madam Chairman, our Law Minister has spoken more like a philosopher than like a lawyer or a constitutionalist. I also know a little of philosophy and I understand very well the overtones and undertones of our philosophy of tolerance. I think it is because of our tolerance which permits us to have so many spy rings in Delhi after every six months and so many other things. But I believe, basically, that philosophy should prevail. But tolerance does not mean tolerance of

[Shri D. C. Sharma]

double standards. Tolerance does not mean tolerance of double thinking and double speaking. Tolerance does not mean that you must have one standard in public life and another standard in private life. I do not believe in that kind of tolerance. I think that that kind of tolerance, with all our good intentions, with all the wonderful things we have done in the past, with all the philosophy that we have enshrined in our Constitution and with the eloquent exposition that our Law Ministers will go on giving as long as they are Law Ministers, will not do us much good.

I do not yield to anybody in my affection for the Maharaja of Bikaner.

Shri Jaganatha Rao: Second to none.

Shri D. C. Sharma: I do not yield to anybody in my regard for the Maharaja of Baroda. I do not yield to anybody in my respect for the Maharani of Gwalior and the Maharani of Jaipur. But I must submit very respectfully that I had brought forward this Bill, if not in the interests of my party—I understand my party much better today than I ever knew before—at least in the interests of the public, in the interests of our Constitution, in the interests of our Fundamental Rights, and in the interests of all those things which we hold sacred.

I shall take a few minutes to tell you why I had brought forward this Bill. I welcome these Maharajas and Maharanis to the Lok Sabha and to the State Assemblies. I do not deny their right to come here. Some of them are very good, and some of them make good contribution to the proceedings. But I would ask you one question and it is this. Shall we permit this kind of double-thinking and double-talking in India? Anatole France wrote a short story in which he talked about a Duchess of France who used to talk socialism when she had diamond ear-rings. Some of these Maharajas talk the language of democracy. I welcome that. Some of the Maharajas even talk the language of socialism, and I welcome that They are patriotic. I welcome that. But I must say that if they give up their privy purses they will rise in the estimation of the 45 crores of people of India. They may not rise in the estimation of the Members of my Party......

Shri Bhanu Prakash Singh (Ragarh): We are prepared to give even our clothes in the interests of the country.

Shri D. C. Sharma: They may not rise in the estimation of the Members of my party, but I may tell you that if they are adored today, as some persons have said (I do not say that)......

Shri J. P. Jyotishi (Sagar): They will be adored if they do it by themselves.

Shri D. C. Sharma: I know my hon. friend's views. What I would submit very respectfully is this that if they are adored today, they will be adored much more if they seek a genuine, fresh, independent, political career like myself or like anybody else, and not seek a political career which is under the shadow of a privy purse, under the shadow of big motor-car which has a plate of its own, under the shadow of a flag which is not the flag of India, under the shadow of a palace where there are a thousand rooms; I think they will serve the cause of democracy much better if they do that. It was for that purpose that I had brought forward this Bill. But if you think that they are good citizens of India, I have nothing to say against that. My hon. friend the Law Minister said that we could not deprive anybody of his franchise. Why do you not give franchise then to all the Government servants? Why not ask them to stand for election to the Lok Sabha and to the State Assemblies? Why do you not allow them to do so?

Shri Jaganatha Rao: They can do so after retirement.

Shri D. C. Sharma: If you are so tolerant, if you are so broad-hearted and so generous, and so inclined to interpret the Constitution of India, why do you not do so. Why should not Shri Dandekar have been here ten years ago or twenty years ago? Why should he have come here only after he has taken pension? Why should he have come here only now? You knew his capabilities and his abilities before.

Shri Nambiar: He could have resigned and then come.

Shri D. C. Sharma: The difficulty is this that you talk in the abstract about adult franchise.

What is this adult franchise? It is the right to vote. It is also the right to stand for election. You deprive some persons of the right to stand for election. I would say that all these Secretaries to Government, all the officers and all the government servants should be permitted to stand for election, so that there may be real right of franchise given to everybody.

Mr. Chairman: He should conclude now.

Shri D. C. Sharma: You deny that right to them.

Shri Bhanu Prakash Singh: What about the military?

Shri D. C. Sharma: When you have deprived those officers of Government, who are getting Rs. 2000, Rs. 1000, Rs. 600 and Rs. 500 and Rs. 50 of this right, what is the harm in depriving these people of the right to stand for elections when they are getting privy purses?

Shri Nambiar: No harm.

Shri D. C. Sharma: I do not want to go into the question of the privy purses. I know you are getting impatient. But I agree with my hon. friend, Shri Harvani, that it might have been an act of grace on the part of some Maharajas. It might have been an act of grace on the part of the Maharaja of Bikaner. It might have been an act of grace on the part of the Maharaja of Patiala. I know that. There were some others also. I say it might have been an act of grace on the part of some Rajas and Maharajas to integrate with the rest of India, but it was also an act of compulsion in regard to others. You know to what troubles we were put.

Therefore, when you stand for constitutional rights, why do you amend the Constitution everytime? The Constitution has been amended so many times. Why do you say that whatever compensation shall be given for land taken away from somebody shall not be justiciable in a court of law? What about that?

Therefore, I say that our Constitution is not something which is eternal. Only our interests are eternal.

Mr. Chairman: I think the hon. Member had his full say in the beginning. So he should conclude now.

Shri D. C. Sharma: I have to reply to the debate. What are you saying?

As I was submitting very respectfully, only our interests are eternal. The interests of India are eternal, nothing else is. You can change the Constitution if the interests of India demand it. We can scrap our agreement if the interests of India demand it.

Shri Jaganatha Rao: Not by this Bill.

Shri D. C. Sharma: We have done it so many times.

Therefore, I say that it is not because the Minister of Law has stood up against me that I am unhappy, but my unhappiness is unbounded today, not because I have been opposed by some persons who sit there, but because members of my own party have disowned me.

Shri Nambiar: Getting ready for withdrawal!

Shri D. C. Sharma: The Secretary of my Party also stood up to oppose me.

[Shri D. C. Sharma]

Now Madam, Pandit Jawaharlal Nehru once said that you should do the right thing at the right time, and if you do not do it at the right time, even a right thing appears wrong. I am sure I did the right thing, but perhaps I did not choose the right time for it. I should have judged the pulse of the House much more correctly than I did.

An hon. Member: What did Mohammed Bin Tughlak do?

Mr. Chairman: No interruptions now.

Shri D. C. Sharma: Mohammed Bin Tughlak was a good king.

Since the House has been more or less not in conformity with my views, I would seek leave of the House to withdraw the Bill.

Mr. Chairman: Has the hon. Member the leave of the House to withdraw the Bill?

Several Hon. Members: Yes, yes.

Shri Nambiar: No.

Mr. Chairman: Is he pressing it?

Shri Nambiar: Pressing it to a voice vote.

Mr. Chairman: The question is:

> "That leave be granted to withdraw the Bill further to amend the Representation of the People Act, 1951".

The motion was adopted.

Shri D. C. Sharma: I am a democrat. After listening to my party members who have not been sympathetic to me, I withdraw the Bill.

The Bill was, by leave, withdrawn.

16.45 hrs.

RE: POLITICAL SUFFERERS AID BILL

Mr. Chairman: The President has not recommended the consideration of the Political Sufferers Aid Bill of Shri S. C. Samanta under article 117(3). Hence, the motion for the consideration of the Bill cannot be allowed to be moved.

I request Shri Kamath to move his Bill.

Shri S. C. Samanta (Tamluk): I am not moving the motion, but let me put some facts before the House.

Mr. Chairman: When it is not recommended at all, how can the hon. Member put the facts before the House?

Shri S. C. Samanta: I would request the Minister to reconsider their decision.

Mr. Chairman: That is a different thing.

16.46 hrs.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL

Shri Hari Vishnu Kamath (Hoshangabad): Madam Chairman, I beg to move:

> "That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

The Bill has been long overdue. This question started agitating the minds of the Members of this House, as well as of other people, not to say of the vast millions outside, when last year sometime in March or April, certain stunning figures were laid on the Table of the House by the Minister of Works, Housing and Rehabilitation, Shri Mehr Chand Khanna, with regard to the payments made on account of the consumption of water and electricity by each Minister. Subsequently, a statement was laid on the Table of the House giving figures with regard to the cost incurred in supplying additional furniture to every Minister, whether a member of the Cabinet, or a Minister of State, or a Deputy Minister.